

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI
APPEAL NO. 18 OF 2026**

IN THE MATTER OF:

JAGAT VIJAY PRINTERS LLP

...APPELLANT

VERSUS

PUNJAB POLLUTION CONTROL BOARD

...RESPONDENT

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THROUGH



**SWAPNIL GUPTA/SHIVAMBIKA SINHA/
NIMITA KAUL/HARSHIT GUPTA/TARUN MISHRA
CAPITAL LAW CHAMBERS LLP
D-251, GROUND FLOOR,
DEFENCE COLONY,
NEW DELHI – 110024.
M: 9871988051**

E: contact@capitallaw.in

**PLACE: NEW DELHI
DATE: 18.07.2026**

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**REJOINDER ON BEHALF OF APPELLANT TO THE REPLY FILED BY
RESPONDENT**

1. The Appellant is filing the present rejoinder to the reply filed by Punjab Pollution Control Board (hereinafter referred as “**PPCB**” / “**Respondent**”) to the appeal filed against the order dated 15.01.2026 passed by Respondent under Section 32 read with Section 33A of the Water (Prevention & Control of Pollution) Act, 1974, directing closure of the Printing Press run and operated by Appellant in Ludhiana, without giving any prior show cause notice or grant of opportunity of hearing to the Appellant. The present Appeal is pending adjudication before this Hon’ble Tribunal.
2. The Appellant denies each and every averment made by the Respondent in their reply, and any submission not specifically traversed in this rejoinder, should be not be construed as an admission unless a specific averment is made to that effect. The submissions in this rejoinder are without prejudice to one another.

3. The contents of the Appeal may be construed as part and parcel of the present rejoinder and are not being repeated herein for sake of brevity and to avoid prolixity.
4. Before adverting to the para-wise reply, Plaintiffs seek to submit the following preliminary submissions:-

A. PRELIMINARY SUBMISSIONS:

I. Impugned Order does not disclose any evidence of ‘grave injury to environment’ to pass order for closure without show cause or grant of opportunity of hearing.

5. It is submitted that the Impugned Order itself is completely silent on any objective material, evidence, or findings constituting "grave injury to environment." The Impugned Order does no more than recite the visual observations of the inspecting team, which at best, disclose regulatory non-compliance. The Respondent has conflated them throughout in its Reply, most notably at paragraph 3 and paragraph 32, where the assertion of "likelihood of grave injury to the environment" is sought to be inferred merely from the rated printing capacity of the machines (25,000 papers/hour) — a presumption drawn from equipment capacity, not from

any actual measured discharge, effluent characteristic, or environmental impact recorded with the Impugned Order.

6. It is a settled principle that the exception to *audi alteram partem* carved out under Rule 20 of the Punjab Air (Prevention and Control of Pollution) Rules, 1983 is not a general dispensation. It is available only where the authority's satisfaction as to an emergent situation is (a) recorded, and (b) based on objective material available to it at the time of passing the order. Such satisfaction cannot be reconstructed after the fact through submissions in a Reply filed months later. Reliance in this regard is being placed upon the Hon'ble Supreme Court judgment in ***Mohinder Singh Gill & Anr. v. The Chief Election Commissioner, New Delhi & Ors. (1978) 1 SCC 405*** and the relevant para of the same is set out herein below for ready reference:

“...8. The second equally relevant matter is that when a statutory functionary makes an order based on certain grounds, its validity must be judged by the reasons so mentioned and cannot be supplemented by fresh reasons in the shape of affidavit or otherwise. Othersie, an order bad in the beginning may, by the time it comes to Court on account of a challenge, get validated by additional grounds later brought out...”

7. The Impugned Order must stand on its own reasoning and the Respondent cannot supplement, improve, or cure these defects by offering fresh reasons in a subsequent reply. The Respondent's own Reply, at paragraph 54, concedes that this "mind was applied" and "existence of emergent situation" was arrived at after observing the alleged deficiencies in the premises, yet neither the Impugned Order nor any report records any such finding, test result, or measured parameter that would objectively establish "grave" injury as opposed to mere non-compliance.
8. It is further submitted that no opportunity whatsoever was granted to the Appellant to offer an explanation or to be heard before the closure was directed. The Respondent's own Reply admits that the Impugned Order was passed without any opportunity to the Appellant.
9. It is significant, and is expressly borne out by the Respondent's own Reply that the sample of the alleged untreated trade effluent was collected only on 15.01.2026, the very same date as the Impugned Order and that the analysis report thereof was conveyed by the Zonal Office Laboratory, Ludhiana only to the Respondent Board on 30.01.2026 (i.e. fifteen days after the Impugned Order was passed). It is therefore impossible, on the Respondent's own showing, that the sample analysis results formed any part of the material or satisfaction recorded or capable of being recorded by the Board while passing the Impugned Order. The

Respondent cannot be permitted to justify the Impugned Order retrospectively by relying on a report that did not exist on the date the Impugned Order was passed.

10. It is further submitted that even this belated sample analysis report on which the Respondent now seeks to place heavy reliance to justify the closure post facto was admittedly never been furnished to the Appellant, and has not been placed on record before this Hon'ble Tribunal either. No copy of the letter dated 30.01.2026 or of the underlying laboratory analysis report has been annexed to the Reply. The Respondent cannot seek to sustain a Impugned Order by referring, in narrative form, to an unproved and undisclosed document that has been withheld both from the Appellant and from this Hon'ble Tribunal.

11. In these circumstances, it is submitted that neither the Impugned Order nor the Reply filed by the Respondent discloses any evidence of grave injury to the environment that could have justified dispensing with a show cause notice or an opportunity of hearing. The Impugned Order, having been passed in violation of the principles of natural justice without any recorded or disclosed basis for invoking the emergency exception, is liable to be set aside on this ground alone, without prejudice to the other grounds urged in the Appeal.

II. Appellant's Diligent Application for Consent to Operate Along with Payment of Delay/Penalty Fees

12. It is wrong to state that the Appellant did not apply for consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. It is relevant to submit that as per the Office Order No. 524 dated 29.10.2018, Respondent had released a fee schedule for applying consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively. The office order clearly provides that in the event of delay in seeking approval for consent to operate, penalty shall be applicable on the defaulting entity/unit/occupier. A copy of the Office Order No. 524 dated 29.10.2018 issued by Respondent is enclosed as **ANNEXURE – A**.
13. In compliance of the aforesaid office order, the Appellant, by way of Application No. 31136496 dated 09.02.2026 and by Application No. 31136152 dated 09.02.2026 had duly applied for securing consent to operate under Water Act and Air Act respectively, after paying the applicable penalty. The said applications are already filed and on record with the Appeal. Copy of fee receipts under Water Act and Air Act respectively are annexed as **ANNEXURE – B (COLLY)**. The details of the fees including penalty paid by the Appellant are as under:

Breakup of Fees/Penalty paid by Appellant in applying of CTO under Water Act

S. No.	Year(s)	No. of Years	Fees	Penalty	Total Amount Paid
i.	01.08.2010 to 01.11.2018	8 yrs & 3 months	(14,400 x 8 yr & 3 months) = 1,18,000/-	N.A.	1,18,000/-
ii.	01.11.2018 to 31.03.2026	8 yrs	(14,400 x 8) = 1,15,200/-	(14,400 x 8) = 1,15,200/-	2,30,400/-
iii.	31.03.2026 to 31.03.2031	4 yrs & 9 months	(14,400 x 4 yrs & 9 months) = 68,400/-	N.A.	68,400/-
Total Fees Paid					4,17,600/-

Breakup of Fees/Penalty paid by Appellant in applying of CTO under Air Act

S. No.	Year(s)	No. of Years	Fees	Penalty	Total Amount Paid
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i.	01.08.2010 to 01.11.2018	8 yrs & 3 months	(14,400 x 8 yr & 3 months) = 1,18,000/-	N.A.	1,18,000/-
ii.	01.11.2018 to 31.03.2026	8 yrs	(14,400 x 8) = 1,15,200/-	(14,400 x 8) = 1,15,200/-	2,30,400/-
iii.	31.03.2026 to 31.03.2031	4 yrs & 9 months	(14,400 x 4 yrs & 9 months) = 68,400/-	N.A.	68,400/-
Total Fees Paid					4,17,600/-

14. It is relevant to point out that not only did the Appellant apply for consent to operate for the year (i.e. 01.11.2018 to 31.03.2026) after paying requisite penalty but also applied for subsequent renewal of consent to operate for next four years and none months (i.e. 31.03.2026 to 31.03.2031).
15. Despite applying for Consent to Operate, the application was returned on 13.02.2026 by the Respondent. Subsequently, the Appellant had re-applied for fresh CTO on 15.05.2026 which was also rejected. Copy of Application No.

31791696 dated 15.05.2026 under Water Act is annexed as **ANNEXURE - C**.
Copy of Application No. 31808258 dated 15.05.2026 under Air Act is annexed as **ANNEXURE - D**.

16. It is further relevant to submit that whilst the Appellant even after complying with all necessary directions given by Respondent, have re-applied for grant of CTO, it is apprehended that the same will be rejected again, considering how the State of Punjab has been consistently attacking the Punjab Kesari Group from all four corners so as to fix the tone and tenor of the news published by the Group. Copy of application no. 32612184 dated 17.07.2026 under Air Act is annexed as **ANNEXURE – E**. Copy of application no. 31791697 dated 17.07.2026 under Water Act is annexed as **ANNEXURE – F**.

III. Non-Compliance with the Mandatory Procedure for Taking Samples under Section 21 of the Water (Prevention and Control of Pollution) Act, 1974.

17. It is submitted that Section 21 of the Water (Prevention and Control of Pollution) Act, 1974 prescribes a mandatory and self-contained procedure for taking and analysis of samples of effluent for the purposes of any proceeding under the Act.
18. The said procedure requires, inter alia: (a) that notice of the intention to take a sample be served on the occupier or his agent, in the prescribed form; (b) that the

sample be collected in the presence of the occupier or his agent, unless he wilfully absents himself; (c) that the sample be divided into parts, each part be placed in a container which is marked, sealed and signed both by the officer taking the sample and by the occupier or his agent; and (d) that one such part be sent forthwith to the Government analyst/laboratory for analysis, with a corresponding part made available to the occupier. Sub-section (5) of Section 21 further contemplates that where samples are so divided and sent, the report of the result of the analysis is required to be furnished to the person concerned. These are not procedural formalities but mandatory safeguards designed to ensure the reliability, authenticity and fairness of any sample-based finding that is sought to be used against an occupier, and non-compliance therewith vitiates reliance on the resultant analysis report.

19. It is significant that in the present case not only was the sample procured as per the aforesaid mandate but also a copy of the analysis result was never provided to the Appellant till date.
20. It is submitted that in the present case, admittedly, the sample of the alleged untreated trade effluent was collected from the collection/storage tank on 15.01.2026. It is further admitted by the Respondent, in its own Reply (Rejoinder to Sr. No. 6 of the tabulated statement), that the resultant sample analysis report was conveyed by the Zonal Office Laboratory, Ludhiana to the office of the

Environmental Engineer only vide letter No. 359 dated 30.01.2026 (i.e. fifteen days after the sample was drawn and after the Impugned Order was passed) and that even this report has, till date, never been furnished to the Appellant.

21. The Respondent's sole explanation for this non-furnishing is that the Appellant failed to deposit the "sample testing fee" with the office of the Board.
22. It is submitted that this explanation is wholly untenable and does not answer the mandatory requirement of Section 21(5) of the Water Act, 1974. The obligation to furnish the analysis report to the occupier is a statutory obligation cast upon the Board; it is not made contingent, either under the statute or the rules framed thereunder, upon prior payment of any "testing fee" by the occupier. Such a position renders the statutory safeguard illusory and defeats the very purpose of Section 21 of the Water Act, which is to ensure that a party against whom an adverse finding is sought to be drawn from a laboratory analysis has the opportunity to verify, contest, or independently test the same.
23. It is further submitted that it is not merely the Appellant who has been kept in the dark — the said sample analysis report, and the underlying letter dated 30.01.2026, have also not been placed on record before this Hon'ble Tribunal. The Respondent has, in its Reply, referred to the parameters of the said report (COD 2,63,000; BOD 22,800; oil and grease exceeding 100) in narrative form alone,

without annexing the report itself, without annexing the report itself. In the absence of such foundational compliance being demonstrated, the sample analysis report cannot be considered admissible or reliable evidence or capable of being read against the Appellant.

IV. Joint Committee appointed by Hon'ble NGT for inspecting Hotel run by Punjab Kesari did not advise for closure of the Unit

24. It is most important to bring to notice of this Hon'ble Tribunal that the Respondent, in the same manner as in case of Appellant, had conducted inspection of the Park Plaza Hotel on 13.01.2026 and on the same day directed closure of Hotel and directed electricity department to disconnect electricity alleging severe violation of environmental norms.
25. Pursuant thereto, upon challenging the said order before the Hon'ble NGT and in compliance of directions passed by Hon'ble Supreme Court, a joint committee was formulated by order dated 23.02.2026. Pursuant thereto, a joint committee was constituted and a joint inspection was conducted of the Hotel. Contrary to the findings of the Respondent, the Joint Committee did not recommend closure of Hotel. The Printing Press is an 'Orange Category' and therefore is a non-polluting industry. If required, inspection can be done

of the compliances done by the Printing Press from an independent committee as done in the case of Chopra Hotels Pvt. Ltd. A copy of order dated 23.02.2026 passed by Hon'ble NGT is enclosed as **ANNEXURE – G**. A copy of Report by Joint Committee dated 03.04.2026 (without annexures) is enclosed as **ANNEXURE – H**.

B. PARA – WISE REPLY ON MERITS:

26. That the contents of Para no.1 of the Reply are wrong and denied. It is reiterated that the Impugned Order under Section 32 read with Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 was passed without any prior show cause notice, without any opportunity of hearing, and without any recorded or disclosed material establishing the existence of "grave injury to environment" that could justify dispensing the grant of opportunity of hearing. The contents of Preliminary Submissions above may be considered as reply to para under response and not being repeated herein for sake of brevity.
27. That the contents of Para no.2 of the Reply are wrong and hence denied.
28. That the contents of Para no.3 of the Reply are denied. It is denied that the Appellant is seeking to "conceal its own lapses" or is "improperly invoking"

natural justice. It is submitted that the Respondent has misconceived the Appellant's case, the Appellant does not contend that prior notice was required before *conducting* the surprise inspection rather the Appellant's grievance is that no opportunity was granted *after* the inspection and *before* the drastic step of closure was directed.

29. That the contents of Para no.4 of the Reply are wrong and hence denied.
30. That the contents of Para no.5 of the Reply are wrong and hence denied. It is denied that the Appeal is not maintainable or is an abuse of process. It is submitted that the Appeal raises substantial questions regarding violation of natural justice and absence of any disclosed material justifying closure, both of which are squarely within the appellate jurisdiction of this Hon'ble Tribunal under Section 16 of the National Green Tribunal Act, 2010.
31. That the contents of Para no.6 of the Reply, except to the extent that forms matter of record, rest of the contents are denied. It is denied that the Respondent had conducted a surprise inspection of the Appellant unit rather the inspection forms part of the larger coordinated attack by different departments of the State of Punjab.

32. That the contents of Para no.7 of the Reply are wrong and hence denied. It is denied that sufficient opportunity was afforded to the representative of the Appellant present at the site. The contents of Preliminary Submissions above may be considered as reply to para under response and not being repeated herein for sake of brevity.
33. That the contents of Para no.8 of the Reply are wrong and hence denied. It is denied that sufficient opportunity was afforded to the representative of the Appellant present at the site. In respect of observations (A) to (H), necessary compliances have been carried out by the Appellant and in respect of observation (I), the Appellant has and continues to take necessary steps but it is apprehended that despite filing application, approval for consent to operate will not be granted. In respect of the visit report, the same has not been enclosed with the reply. The contents of Preliminary Submissions above may be considered as reply to para under response and not being repeated herein for sake of brevity.
34. That the contents of Para no.9 of the Reply are wrong and hence denied. It is denied that there existed any "clear likelihood of grave environmental harm" justifying invocation of Sections 32 and 33-A of the Water Act, 1974 read with Rule 32(6) of the Punjab Water (Prevention and Control of Pollution) Rules, 1977 for passing closure orders without opportunity of hearing. It is reiterated that the printing capacity of the machines (25,000 papers/hour) is not, by itself, evidence

of actual environmental harm, grave or otherwise; capacity is not the same as actual discharge or emission. The Impugned Order does not disclose any measured parameter, test result, or finding recorded contemporaneously that would justify passing of Impugned Order without following the principles of natural justice. The contents of Preliminary Submissions above may be considered as reply to para under response and not being repeated herein for sake of brevity.

35. That the contents of Para no.10 of the Reply are wrong and hence denied. It is submitted that if the Respondent would have intended to follow the circular dated 23.09.2025, they would have informed the Appellant of the same. Since the intention of the Respondent and the State of Punjab remains to consistently attack the Punjab Kesari Group, no circular or show cause notice would come in their way of doing so. Even the Impugned Order has been passed on the likelihood that the Appellant would cause grave harm/injury to the environment and there is no material evidence demonstrating that the Appellant caused any harm to the environment. In fact, the Appellant, in order to show its bona fides had rectified majority of the defects pointed out from the Impugned Order and also applied for CTO by paying necessary delay charges yet the Respondent has conveniently ignored all this and remains hell bent on closing the Printing Press without following the due process of law. The contents of Preliminary Submissions and para wise reply above may be considered as reply to para under response and not being repeated herein for sake of brevity.

36. That the contents of Para no.11 of the Reply are wrong and hence denied. It is denied that the Appellant "merely generated a common application form" without submitting any genuine application for consent to operate. It is submitted that the Appellant diligently applied for grant of Consent to Operate and duly paid consent fee together with delay/penalty charges computed by the Respondent's own online system for the period from 01.08.2010 to 31.03.2031, aggregating to Rs. 4,17,600/- under each of the Water Act, 1974 and Air Act, 1981 (as more particularly set out in the Preliminary Submissions above). This computation, generated and accepted through the Respondent's own portal, is wholly inconsistent with the Respondent's contention in this paragraph that no application "in fact" was submitted. The contents of Preliminary Submissions above may be considered as reply to para under response and not being repeated herein for sake of brevity.
37. That the contents of Para no.12 and 13 of the Reply, except to the extent that forms matter of record, rest of the contents are denied. It is submitted that several of the deficiencies are curable, clarificatory, or clerical in nature, while others relate to matters including installation of an ETP in respect of which the Appellant had already taken concrete steps, supported by an inspection report of a private technical firm and an effluent test report placed on record with the Appeal. It is also denied that a period of two days (11.02.2026 to 13.02.2026) constitutes a

reasonable opportunity to cure nine distinct deficiencies of this nature, several of which require fresh technical drawings, and statutory authorizations that cannot reasonably be assembled within 48 hours. The reduced timeline to rectify the defects is itself indicative of the predetermined intent to deny the CTO rather than facilitate it.

38. That the contents of Para no.14 of the Reply, except to the extent that forms matter of record, rest of the contents are denied. With respect to furnishing of records, no sufficient time was granted to the Appellant to furnish record as well as the inspection was also carried out when the Printing Press was not in operation.
39. That the contents of Para no.15 of the Reply, except to the extent that forms matter of record, rest of the contents are denied. It is submitted that the details of the authorization of M/s J.K. Trading were shared by Appellant to demonstrate that the said entity is authorized for re-finishing/recycling of hazardous waste. Even otherwise, it is further relevant to submit that the application for seeking authorization from Respondent under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 is dependent upon being granted the Consent to Operate to the Appellant, however, despite numerous efforts, the application for grant of CTO is declined by Respondent Board for one or the other reasons. Copy of authorization of M/s JK Trading under HWM Rules, 2016 is annexed as **ANNEXURE – I**.

40. The contents of Para 16 of the reply are wrong and hence denied. The observations of the Respondent, in response to the compliances made by Appellant are set out herein below along with rejoinder of the Appellant to those observations:

Observations of PPCB	Rejoinder by Appellant
The appellant has admitted the fact that the printing press operates at night.	Despite knowledge of this fact, officers of the Respondent visited the premises during the non-operational hours.
The statement made by the appellant that the inks and solvent used are in small quantities and the emissions are also within the limits of the printing unit cannot absolve the appellant of the violations of environmental laws being committed by the printing press.	Appellant has put in place all the necessary measures.

The observation of the visiting team of officers confirms that the industry is printing 25000 newspaper each hour which is a big quantity and the raw material used and the effluent generated in the process is capable of damaging and degrading the environment to a large extent.	There is no basis for the statement that printing 25,000 newspaper each hour can “degrade the environment to a large extent as alleged”. No basis has been set out either by way of report or scientific finding of any nature. It may be noted that the Printing Press is classified as a ‘Orange Category’ industry as such is not polluting and the requisite measures have been undertaken by the Appellant which has applied for grant to CTO along with late fees which should be processed in due course.
The washing of the aluminium sheets generates effluent.	For the effluent, ETP/STP plant are already in place and are operational and are treating the effluent/ and sewage properly.

	The output treated water is being used for gardening purposes and is clear of impurities. However, out of abundant caution an authorized collection agent has been appointed under contract for the treatment, storage and disposal of the waste.
No scientific arrangements have been observed to be made by the appellant during the visit by the team of officers on 15.01.2026. The wastewater generated from aluminium printing machines washing, plate cleaning, towel washing used for cleaning oil paper, printing machines and floor cleaning was being	It is a completely false statement. During the visit, press was not running so the officers of Respondent board could not have come to any observation about what was being done. No photographs, no proofs have been annexed with the reply, only the <i>ipse dixit</i> of the officers of Respondent is there which is baseless. The waste is minimal and within permissible limits. No reports of the

discharged directly into the sewer (internal) which is collected into a storage tank which is further lifted to kabaddi /third patty and is a cause of pollution.	effluent sample collected by PPCB ever served upon the Appellant. Furthermore, the process of collecting sample also not followed by PPCB as per Section 21 of the Water (Prevention and Control of Pollution) Act, 1974 which prescribes a mandatory and self-contained procedure for taking and analysis of samples of effluent for the purposes of any proceeding under the Act. However, out of abundant caution an authorized collection agent has been appointed under contract for the treatment, storage and disposal of the waste.
In spite of a letter (no.176 dated 06.02.2026) issued by	The obligation to furnish the analysis report to the occupier is a statutory

the Board, the appellant has not deposited the sample testing fee with the office of the Board and as such sample analysis report has not been provided to the appellant. Otherwise, the sample analysis report (of the sample collected on 15.01.2026) as conveyed by the Zonal Office Laboratory, Ludhiana vide letter no.359 dated 30.01.2026 to the office of Environmental Engineer, Punjab Pollution Control Board, Regional Office - 4, Ludhiana reveals that the parameters are much beyond the permissible limits wherein COD was	obligation cast upon the Board; it is not made contingent, either under the statute or the rules framed thereunder, upon prior payment of any "testing fee" by the occupier. Such a position renders the statutory safeguard illusory and defeats the very purpose of Section 21 of the Water Act, which is to ensure that a party against whom an adverse finding is sought to be drawn from a laboratory analysis has the opportunity to verify, contest, or independently test the same. Even otherwise, at the time of collection of effluent sample, process for collection of sample as per Section 21 of the Water (Prevention and Control of Pollution) Act, 1974 was not followed.
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reported @ 2,63,000. BOD @ 22800 and Oil and Grease > 100.	
The sewer at the time of visit by the officers of the Board on 15.01.2026 was observed to be blocked and stagnation of water was there in the open area inside the premises of the industry. The statement made by the appellant is no defense that the waste is minimal and within the limits.	It is a completely false statement. During the visit, press was not running so the officers of Respondent board could not have come to any observation about what was being done. No photographs, no proofs have been annexed with the reply, only the <i>ipse dixit</i> of the officers of Respondent is there which is baseless. It is submitted that the Appellant has out of abundant caution an authorized collection agent has been appointed under contract for the treatment, storage and disposal of the waste.

The storage of used ink contains, empty barrels in an open area which is sold to the kabaddis is major violation of HWM Rules, 2016.	The Appellant has engaged authorized collection agent for the treatment, storage and disposal of the waste. Even otherwise, it is further relevant to submit that the application for seeking authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 is dependent upon being granted the Consent to Operate to the Appellant, however, despite numerous efforts, the application for grant of CTO is declined by Respondent Board for one or the other reasons.
During visit on 15.01.2026, the 600 KWA capacity DG set was found installed without stack which is violation of the Air	The DG set with canopy and silencer with adequate stack height of 10 feet above building height is being maintained which was ignored by Respondent.

(Prevention and Control of Pollution) Act, 1981. Waste oil of DG set was found stored near the DG set and the same was being lifted to third party which is violation of HWM Rules, 2016.	In respect of the waste oil, necessary arrangement for collection and disposal has been made with authorized waste collection agent. Even otherwise, it is further relevant to submit that the application for seeking authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 is dependent upon being granted the Consent to Operate to the Appellant, however, despite numerous efforts, the application for grant of CTO is declined by Respondent Board for one or the other reasons.
The industrial unit has been established and is being operated without obtaining	The application for seeking authorization under Hazardous and Other Wastes (Management and

the consent to establish /operate of the Board in violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The appellant has also not obtained the authorization under the HWM Rules, 2016.	Transboundary Movement) Rules, 2016 is dependent upon being granted the Consent to Operate to the Appellant, however, despite numerous efforts, the application for grant of CTO is declined by Respondent Board for one or the other reasons. It is further relevant to submit that whilst the Appellant even after complying with all necessary directions given by Respondent, may re-apply for grant of CTO, it is apprehended that the same will be rejected again.
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C. REJOINDER TO PARA – WISE REPLY OF RESPONDENT:

41. The contents of Para no.17 of the Reply, except to the extent that forms matter of record, rest of the contents are denied. It is denied that the Impugned Order was passed to restrain the discharge of any polluting matter into sewer or onto land. It is further denied that there was any likelihood of grave injury to environment, for

the reasons already set out in detail in the Preliminary Submissions above, which may kindly be read as part of the reply to this paragraph under response. It is reiterated that no opportunity was afforded to the Appellant, and there is no material evidence provided by Respondent to sustain the Impugned Order.

42. The contents of Para 18 of the reply requires no response.
43. The contents of Para 19 of the reply, being matter of record, requires no response.
44. The contents of Para 20, 21, 22, 23 & 24 of the reply, except to the extent that forms matter of record, rest of the contents are denied as wrong and factually incorrect. It is reiterated that all the actions as set out in Para 7 of the Appeal had been carried out in a coordinated manner, clearly demonstrating arbitrariness by the instrumentalities of the State of Punjab in order to cripple the Punjab Kesari Group.
45. The contents of Para 25 of the reply, except to the extent that forms matter of record, rest of the contents are denied. The contents of Para 9 of the Appeal are reiterated herein.
46. The contents of Para 26 of the reply requires no response. The contents of Para 10 of the Appeal are reiterated herein.

47. The contents of Para 27 of the reply, except to the extent that forms matter of record, rest of the contents are denied. The contents of Para 11 of the Appeal are reiterated herein.
48. The contents of Para 28 of the reply, except to the extent that forms matter of record, rest of the contents are denied. The contents of Para 12 of the Appeal are reiterated herein. The contents of Preliminary Submissions and para wise reply above may be considered as reply to para under response and not being repeated herein for sake of brevity.
49. The contents of Para 29 of the reply, except to the extent that forms matter of record, rest of the contents are denied. The contents of Para 13 of the Appeal are reiterated herein. The contents of Preliminary Submissions above may be considered as reply to para under response and not being repeated herein for sake of brevity.
50. The contents of Para 30 of the reply are wrong and hence denied. The contents of Para 14 of the Appeal are reiterated herein. The contents of Preliminary Submissions and para wise reply above may be considered as reply to para under response and not being repeated herein for sake of brevity.

51. The contents of Para 31 of the reply are wrong and hence denied. The contents of Para 15 of the Appeal are reiterated herein. It is denied that any reasonable opportunity or sufficient time was given to the Appellant before passing the Impugned Order. It is also denied that most of the observations being curable in nature had already been rectified but they were ignored by the Respondent. Furthermore, in respect of CTO, Appellant has been taking necessary steps but it is the apprehension that despite so many efforts, the Respondent will not grant the CTO or authorization under HWM Rules, 2016. The contents of Preliminary Submissions and para wise reply above may be considered as reply to para under response and not being repeated herein for sake of brevity.
52. The contents of Para 32 of the Appeal, except to the extent that forms matter of record, rest of the contents are denied. It is reiterated that since the visit by Respondent Board itself was bad in law as it was carried out when the unit was not in operation.
53. The contents of Para 33 of the reply are wrong and hence denied. The contents of Para 16 of the Appeal are reiterated herein. It is reiterated that there is no material evidence or reasonable explanation which could show that the Appellant had caused “grave injury to the environment” or which could call for the dispensing with the requirement of prior show cause notice. The contents of Preliminary

Submissions and para wise reply above may be considered as reply to para under response and not being repeated herein for sake of brevity.

54. The contents of Para 34 of the reply, except to the extent that forms matter of record, rest of the contents are denied. The contents of Para 17 of the Appeal are reiterated herein. It is reiterated that there is no material evidence or reasonable explanation which could show that the Appellant had caused “grave injury to the environment” or which could call for the dispensing with the requirement of prior show cause notice. The contents of Preliminary Submissions and para wise reply above may be considered as reply to para under response and not being repeated herein for sake of brevity.
55. The contents of Para 35 of the reply, except to the extent that forms matter of record, rest of the contents are denied. The contents of Para 18 of the Appeal are reiterated herein. It is reiterated that the rated printing capacity of the machines (25,000 papers/hour) is not, by itself, evidence of actual environmental harm, grave or otherwise; capacity is not the same as actual discharge or emission. Neither the Impugned Order nor the visit report discloses any measured parameter, test result, or scientific finding recorded contemporaneously that would justify mere non-possession of consent to operate as the threshold of "grave" injury to dispense with natural justice. The contents of Preliminary

Submissions above may be considered as reply to para under response and not being repeated herein for sake of brevity.

56. The contents of Para 36 of the reply are wrong and hence denied. The contents of Para 19 of the Appeal are reiterated herein. It is submitted that if the Respondent would have intended to follow the circular dated 23.09.2025, they would have informed the Appellant of the same. Since the intention of the Respondent and the State of Punjab remains to consistently attack the Punjab Kesari Group, no circular or show cause notice would come in their way of doing so. Even the Impugned Order has been passed on the likelihood that the Appellant would cause grave harm/injury to the environment and there is no material evidence demonstrating that the Appellant caused any harm to the environment. In fact, the Appellant, in order to show its bona fides had rectified majority of the defects pointed out from the Impugned Order and also applied for CTO by paying necessary delay charges yet the Respondent has conveniently ignored all this and remains hell bent on closing the Printing Press without following the due process of law. The contents of Preliminary Submissions and para wise reply above may be considered as reply to para under response and not being repeated herein for sake of brevity.

57. The contents of Para 37 of the reply are wrong and hence denied. The contents of Para 20 of the Appeal are reiterated herein. The contents of Preliminary

Submissions and para wise reply above may be considered as reply to para under response and not being repeated herein for sake of brevity.

58. The contents of Para 38 of the reply are wrong and hence denied. The contents of Para 21 of the Appeal are reiterated herein. It may be noted that the Printing Press is classified as a 'Orange Category' industry as such is not polluting and the requisite measures have been undertaken by the Appellant. The contents of Preliminary Submissions and para wise reply above may be considered as reply to para under response and not being repeated herein for sake of brevity.
59. The contents of Para 39 of the reply are wrong and hence denied. The contents of Para 22 of the Appeal are reiterated herein. It is denied that the Appellant has generated a common application form or has not applied for grant of consent to operate. It is clarified that not only did the Appellant had applied for consent to operate for the year (i.e. 01.11.2018 to 31.03.2026) after paying requisite penalty but also applied for subsequent renewal of consent to operate for next four years and none months (i.e. 31.03.2026 to 31.03.2031). The contents of Preliminary Submissions and para wise reply above may be considered as reply to para under response and not being repeated herein for sake of brevity.
60. The contents of Para 40 of the reply, except to the extent that forms matter of record, rest of the contents are denied. The contents of Para 23 of the Appeal are reiterated herein. It is reiterated that several of the deficiencies are curable,

clarificatory, or clerical in nature, while others relate to matters including installation of an ETP in respect of which the Appellant had already taken concrete steps, supported by an inspection report of a private technical firm and an effluent test report placed on record with the Appeal. It is also denied that a period of two days (11.02.2026 to 13.02.2026) constitutes a reasonable opportunity to cure nine distinct deficiencies of this nature, several of which require fresh technical drawings, and statutory authorizations that cannot reasonably be assembled within 48 hours. The reduced timeline to rectify the defects is itself indicative of the predetermined intent to deny the CTO rather than facilitate it. The contents of Preliminary Submissions and para wise reply above may be considered as reply to para under response and not being repeated herein for sake of brevity.

61. The contents of Para 41, 42, 43 of the reply, except to the extent that forms matter of record, rest of the contents are denied. The contents of Para 24, 25 and 26 of the Appeal are reiterated herein. The contents of Preliminary Submissions and para wise reply above may be considered as reply to para under response and not being repeated herein for sake of brevity.
62. The contents of Para 44 of the reply, except to the extent that forms matter of record, rest of the contents are denied. The contents of Para 27 of the Appeal are reiterated herein. It is submitted that despite making necessary compliances by Appellant, Respondent Board has conveniently disregarded them all. It is

submitted that similar to Chopra Hotels case (in Appeal No. 8 of 2026), a joint inspection committee may also be appointed in the present case, so that an independent and unbiased inspection of the premises may be carried out. The contents of Preliminary Submissions and para wise reply above may be considered as reply to para under response and not being repeated herein for sake of brevity.

63. The contents of Para 45 of the reply, except to the extent that forms matter of record, rest of the contents are denied. The contents of Para 28 of the Appeal are reiterated herein. It may be noted that the Printing Press is classified as a 'Orange Category' industry as such is not polluting and the requisite measures have been undertaken by the Appellant and the Appellant has also applied for grant to CTO along with late fees which should be processed in due course. The contents of Preliminary Submissions and para wise reply above may be considered as reply to para under response and not being repeated herein for sake of brevity.
64. The contents of Para 46 of the reply are wrong and hence denied. The contents of Para 29 of the Appeal are reiterated herein. The Respondent without giving any sufficient opportunity to the Appellant to respond to the allegations passed the Impugned Order. It is reiterated that the ETP/STP plant is functional and operating in good condition and properly treating the effluents and sewage. As per the report, the output treated water is being used for gardening purposes and was found to be clear of impurities. It is submitted that similar to the Park Plaza Hotel,

an independent assessment may be carried out for the Printing Press as well. It is clear that the Respondent will not carry out an independent assessment as the State of Punjab is doing everything in its power to shut down the Printing Press and other establishments owned and run by Punjab Kesari Group. The contents of Preliminary Submissions and para wise reply above may be considered as reply to para under response and not being repeated herein for sake of brevity.

65. The contents of Para 47 to 48 of the reply are wrong and hence denied. The contents of Para 30 to 32 of the Appeal are reiterated herein. The contents of Preliminary Submissions and para wise reply above may be considered as reply to para under response and not being repeated herein for sake of brevity.
66. The contents of Para 49 of the reply are wrong and hence denied. The response set out in Para 40 of Para-Wise Reply on Merits be considered as reply to para under response. The contents of Preliminary Submissions and para wise reply above may be considered as reply to para under response and not being repeated herein for sake of brevity.
67. The contents of Para 50 to 68 of the reply, except to the extent that forms matter of record, rest of the contents are denied. The contents of Para A to S of Grounds in the Appeal are reiterated herein. It is hereby reiterated that the Impugned Order directing closure was passed without any material or without any scientific finding/report of any grave injury to the environment. It is also reiterated that

during the visit, press was not running so the officers of Respondent board could not have come to any observation about what was being done. No photographs, no proofs have been annexed with the reply, only the *ipse dixit* of the officers of Respondent is there which is baseless. The Appellant has reapplied for the grant of CTO but it is apprehended that the same will not be granted by the Respondent. Furthermore, the Impugned Order also deserves to be set aside as in case of assessing air pollution, no sample was ever collected whereas in case of assessing water pollution the process of collecting sample was not processed and till date the report has also not been provided to Appellant. The contents of Preliminary Submissions and para wise reply on merits above may be considered as reply to para under response and not being repeated herein for sake of brevity.

68. The contents of Para 69 of the reply, except to the extent that forms matter of record, rest of the contents are denied. The contents of Para 33 of the Appeal are reiterated herein. It is clarified that as mentioned by Respondent in their reply, the Appellant has filed the present appeal under Section 16(c) of the National Green Tribunal Act, 2010 read with Section 33B of the Water (Prevention and Control of Pollution) Act, 1974.
69. The contents of Para 70 of the reply are wrong and denied. It is clarified that the meaning of Para 34 of the Appeal is that whilst the Appeal is pending before this Hon'ble Tribunal, no other similar petition seeking the same relief as sought in the present case is pending.

70. The contents of Para 71 of the reply needs no response.
71. The contents of Para 72 of the reply, except to the extent that forms matter of record, rest of the contents are denied. The contents of Para 36 of the Appeal are reiterated herein. The contents of Para 68 may be read as part and parcel of the reply to the para under response.
72. The contents of Para 73 of Reply are wrong and hence denied. The contents of Para 37 of Appeal are reiterated in this regard. It is reiterated that the Respondent Board passed the Impugned Order without prior show cause notice and without any opportunity of hearing, and furthermore, there was no evidence or reasoning recorded in the Impugned Order to justify that there was no requirement of prior show cause notice. The Preliminary Submissions and para wise reply of merits may be considered as response to para under reply.
73. The contents of Para 74 of Reply need no response. The contents of Para 38 of the Appeal are reiterated.
74. The contents of Para 75 and 76 of the Reply are wrong and denied. It is denied that no ground is made out for setting aside the Impugned Order or the appeal is liable to be dismissed. The Preliminary Submissions and para wise reply of merits may be considered as response to para under reply.

In view of the aforesaid facts and circumstances, it is most humbly prayed that the present Appeal may be allowed and the prayers sought by Appellant in the present Appeal may be granted.

For Jagat Vijay Printers LLP


Authorised Signatory
APPELLANT

THROUGH



SWAPNIL GUPTA/SHIVAMBIKA SINHA/
NIMITA KAUL/HARSHIT GUPTA/TARUN MISHRA
CAPITAL LAW CHAMBERS LLP
D-251, GROUND FLOOR,
DEFENCE COLONY,
NEW DELHI – 110024.
M: 9871988051
E: contact@capitallaw.in

PLACE: NEW DELHI

DATE: 16.07.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
APPEAL NO. 18 OF 2026**

IN THE MATTER OF:

JAGAT VIJAY PRINTERS LLP

...APPELLANT

VERSUS

PUNJAB POLLUTION CONTROL BOARD

...RESPONDENT

AFFIDAVIT

I, Ashok Kumar, aged about 39 years, C/o Sh. Sube Singh, having office at 1012, 10th Floor, Ansal Bhawan, KG Marg, New Delhi – 110001, do hereby solemnly affirm and state as under:

1. That I am the authorized signatory of the Appellant in the abovesaid matter and as such I am duly authorized to swear this affidavit.
2. That I have read and understood the contents of the accompanying rejoinder and say that the facts stated therein are true and correct to best of my knowledge and belief as derived from the record of the case.
3. That the annexures filed with the present rejoinder are true copies of their respective originals.

For Jagat Vijay Printers LLP


Authorised Signatory
DEPONENT

VERIFICATION:

I, the abovenamed deponent, do hereby solemnly verify that the contents of the aforesaid affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therefrom. Verified at 18 JUL 2026 on this ____ day of July, 2026 For Jagat Vijay Printers LLP

ATTESTED

MINATI RANI MOHAPATRA
NOTARY DELHI-R-16971
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA
COMPOUND NEW DELHI
REGISTER Pg./Sl. No. 18

MINATI RANI MOHAPATRA
ADVOCATE (NOTARY)
Mob. No.: 8130128457


Authorised Signatory
DEPONENT



18 JUL 2026

Date: 29/10/2018

Office Order

According to the provisions of Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, no person shall without the previous consent of the State Pollution Control Board establish or operate any industry, operation or process. Sub-section (2) of Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and Sub-section (2) of Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 provides that the application for consent shall be accompanied by such fee as may be prescribed. Punjab Pollution Control Board, as such, is charging fee for processing the consent applications; as prescribed from time to time.

Keeping in view the changing financial scenario including administrative exigencies and in pursuance of the decision taken by the Board in its 177th meeting held on 16.10.2017 and after approval accorded by the State Government vide letter no. 10/378/2018-STE(5)/1327617/1 dated 05.10.2018, the 'consent to establish' (NOC) and 'consent to operate' fee under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 will now be charged as under:-

Sr. No.	Fixed Capital Investment (FCI) in Rs.	Consent fee to be charged for obtaining Consent to Establish (NOC)/ Consent to Operate per year.		
		(Red Category)	(Orange Category)	(Green Category)
		(Rs.)		
1.	Upto 5 Lacs	1100	700	700
2.	> 5 lacs to 10 Lacs	1400	1100	900
3.	> 10 lacs to 25 Lacs	2200	1800	1400
4.	> 25 lacs to 50 Lacs	3600	2900	2200
5.	> 50 lacs to 75 Lacs	5400	3600	2900
6.	>75 lacs to less than 1 crore	7200	5600	4200
7.	>1 crore to 2 crore	10800	8400	6400
8.	>2 crore to 5 crore	14400	10800	8400
9.	>5 crore to 10 crore	21600	18000	10800
10.	>10 crore to 15 crore	36000	21600	14400
11.	>15 crore to 20 crore	42000	24000	18000
12.	>20 crore to 25 crore	49200	28800	21600
13.	>25 crore to 30 crore	56400	36000	24000
14.	>30 crore to 40 crore	63600	42000	28800

15.	>40 crore to 50 crore	72000	56400	42000
16.	>50 crore to 75 crore	105600	72000	56400
17.	>75 crore to 100 crore	105600	84000	72000
18.	>100 crore to 150 crore	144000	105600	84000
19.	>150 crore to 200 crore	216000	144000	105600
20.	>200 crore to 300 crore	282000	216000	144000
21.	>300 crore to 400 crore	360000	282000	216000
22.	>400 crore to 500 crore	420000	360000	282000
23.	>500 crore to 1000 crore	564000	420000	360000
24.	>1000 crore to 2000 crore	720000	564000	420000
25.	>2000 crore to 5000 crore	1440000	1080000	720000
26.	>5000 crore and above	2880000	2160000	1440000

Note :

- Consent fee shall be charged separately for obtaining each 'consent to operate' as required under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.
- The procedure / criteria for calculating fees and other modalities will be applicable as defined in the policy of the Board circulated vide letter no. EE(Mega)/2013/19650-19761 dated 30.4.2013 except the above revised rates of fee.
- In case, the industry fails to apply for consent / renewal of consent to operate before commissioning of the project or expiry of the earlier consent as the case may be, then the penalty may also be imposed while charging consent fee as under:-

Sr. No.	Timeframe for applying consent	Penalty
1.	Before expiry of consent	Nil
2.	Within 3 months from date of expiry	10% of one year fee
3.	Within 3 months to 6 months from date of expiry	25% of one year fee
4.	Within 6 months to 9 months from date of expiry	50% of one year fee
5.	Within 9 months to 12 months from date of expiry	100% of one year fee
6.	Within 1 year to 2 year from date of expiry	200% of one year fee
7.	Within 2 year to 3 year from date of expiry and so on	300% of one year fee

- This order shall be applicable with effect from November 1, 2018.

Endst. No. SEE(HQ-2)/2018/_____

Dated: _____

A copy of the above is forwarded to the Principal Secretary to Government of Punjab, Department of Science, Technology & Environment, Chandigarh in reference to the approval accorded vide memo no. 10/378/2018-STE(5)/1327617/1 dated 5.10.2018 please.

sd/-

Member Secretary

Endst. No. SEE(HQ-2)/2018/_____

Dated: _____

A copy of the above is forwarded to the following for information and necessary action please:-

- i) The Chief Environmental Engineer, Punjab Pollution Control Board, HQ / Ludhiana / Jalandhar / Patiala & PBIP.
- ii) The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Patiala-I/II, Ludhiana-I/II, Jalandhar, Amritsar and Bathinda.
- iii) The Senior Environmental Engineer, Punjab Pollution Control Board, HQ-1/2/EPA, Patiala.
- iv) The Senior Scientific Officer, Punjab Pollution Control Board, Head Office, Patiala
- v) The Environmental Engineer HQ-1/ (1,2,3), HQ-2/(1,2), EPA/Mega/HWM, Punjab Pollution Control Board, Head Office, Patiala.
- vi) The Environmental Engineer, Punjab Pollution Control Board, Regional Office- Patiala / Sangrur / Bathinda / Faridkot / Batala / Ludhiana-I/II/III/IV, Jalandhar, Hoshiarpur, Amritsar, Fatehgarh Sahib and Mohali. The officers are requested that the action may be taken against the industries who have been established without the permission of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after taking legal advice.
- vii) The Scientific Officer (Air Lab), Punjab Pollution Control Board, Patiala.
- viii) The Deputy Controller (F&A), Punjab Pollution Control Board, Patiala.
- ix) The Administrative Officer, Punjab Pollution Control Board, Head Office, Patiala.

sd/-

Member Secretary

Endst. No. SEE(HQ-2)/2018/ 31523Dated: 29/10/2018

A copy of the above is forwarded to the Environmental Engineer (Computers), Punjab Pollution Control Board, Head Office, Patiala with a request to put the Office Order on the website of the Board.

Kgall

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Member Secretary



Punjab
State Pollution Control Board

Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change
Government of India



सत्यमेव जयते

Welcome JAGAT VIJAY PRINTERS LLP

Date : 9-2-2026

On-line Payment Receipt

UTR/Reference No.	UTIBN62026012279324449
Depositor Name	KULTAR KRISHAN
Application No.	31136496
Name and Address of Industry	JAGAT VIJAY PRINTERS LLP, B-71,Phase-8, Focal Point, Ludhiana, Ludhiana East, Ludhiana IV
Name of Regional Office	RO4 LDH
Applied For	CTO - water - new
Payment Date	2026-01-22 00:00:00.0
Payment Details	
CTO Water (Rs.)	417600.0
Total Amount Paid (Rs.)	417600.0
Transaction Status	Successfully Completed
Proceed Print	

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Punjab
State Pollution Control Board

Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change
Government of India



सत्यमेव जयते

Welcome JAGAT VIJAY PRINTERS LLP

Date : 9-2-2026

On-line Payment Receipt

UTR/Reference No.	UTIBN62026012279325903
Depositor Name	KULTAR KRISHAN
Application No.	31136152
Name and Address of Industry	JAGAT VIJAY PRINTERS LLP, B-71,Phase-8, Focal Point, Ludhiana, Ludhiana East, Ludhiana IV
Name of Regional Office	RO4 LDH
Applied For	CTO - air - new
Payment Date	2026-01-22 00:00:00.0
Payment Details	
CTO Air (Rs.)	403200.0
Other,NOC Fee (Rs.)	14400.0
Total Amount Paid (Rs.)	417600.0
Transaction Status	Successfully Completed
Proceed Print	

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PUNJAB POLLUTION CONTROL BOARD

46

Application form for obtaining 'Consent to establish' (NOC)/'Consent to Operate' u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air(Prevention & Control of Pollution) Act, 1981/Authorization under Rule 6 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

Industry ID :- O26LDH4906167

Application ID :- 31791696

From:

JAGAT VIJAY PRINTERS LLP
B-71,Phase-8, Focal Point, Ludhiana
Ludhiana East
Ludhiana IV

To

The Member Secretary,
Punjab Pollution Control Board,
Patiala.

I/We hereby, apply for obtaining,

- (i) 'Consent to establish' (NOC) under the provisions of the Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- ✓ (ii) 'Consent to operate' u/s 25/26 of the Water(Prevention & Control of Pollution) Act, 1974.
- (iii) 'Consent to operate' u/s 21 of the Air(Prevention & Control of Pollution)Act,1981.
- (iv) Authorization under Rule 6 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

1. The detailed information pertaining to my/our industry/project is given in the Annexure-I to this form attached herewith.

2. I/We undertake to furnish any further information sought by the Board from time to time in connection with this application.

3. I/We undertake to obtain revised/varied/fresh consent as the case may be, in case there is any change in the process/product/effluents/hazardous waste etc. before the aforesaid change is affected.

4. I/We that the information furnished herewith is correct to best of my/our knowledge and nothing has been concealed therein. The Board would be at liberty to take penal action against the industry/project and the person(s) responsible to comply with the provisions of the pollution control statues in case information/document is detected as incorrect/false/misleading at any point of time.

5. I/We hereby agree to apply for obtaining renewal of 'consent to operate' under the water (Prevention & Control of Pollution) Act, 1974 and authorization under the Hazardous Wastes (management, Handling and Trans-boundary Movement) Rules, 2008 three months before the expiry of the previous consent(s)/authorization granted to the industry/project.

Date: 15/05/2026

Signature of Applicant:

Name: Kultar Krishan

Designation: Authorized Signatory

**Address: Ludhiana East
B-71, Phase-8, Focal Point, Ludhiana
Ludhiana
Punjab**

Enclosures:

1. Other Documents Attachment
2. Electricity Bills Attachment
3. Bank Acc Details Attachment
4. FEASIBILITY REPORT
5. AUTHORITY SIGNATORY LETTER
6. RENT AGREEMENT
7. RETURN REPLY
8. Plan showing the location of ETP/APCD and all outlets and various channels/pipes/sewers with requisite colours as detailed below: a) Fresh Water : Blue Colour b) Effluent Channel : Red Colour c) Recirculation Water Channel : Green Colour d) Storm Water : Orange Colour e) Domestic Sewer : Dotted Black ink
9. For industry specific guidelines, certificates/ documents as mentioned in the said guidelines (In case of Rice Sheller/Saila Plant/Stone Crusher/Brick Kiln/Hot Mix plant/Cement Grinding units etc.)
10. Certificate of Revenue Authorities (DC/ADC/SDM) indicating the distance of site of industry from the MC limits/Phirni / Lallakir of the nearest village, in case, the industry is to be established at a site other than the site in the industrial area / industrial estate / industrial zone of the draft master plan / industrial zone of the notified master plan
11. Certificate from the Designated Authority to the effect that the site of the project / industry is located in the designated Industrial zone/ area of the notified/ draft Master Plan in which the establishment of such industry/ project is permissible. The undertaking shall clearly indicate the revenue entries I.e. Hadbast Number, khewat /khatauni number and Khasra numbers
12. Allotment letter of the Allotting Authority, if the site of the project is located in the designated Industrial Area/ Industrial Estate/ Focal Point

13. Proof of date commissioning of the Industry (Registration of the industry/ Electricity bill /Sales Tax no)
14. Completion certificate of ETP/APCD alongwith Dimensional Drawing
15. Compliance report of NOC / Consent Conditions in annotated form
16. Analysis report of treated waste effluent / emission from Board / Approved Lab
17. Latest granted CTE/CTO, if obtained offline, then copy of CTE/CTO granted to be uploaded
18. Manufacturing process details along with the process flow chart
19. Site Plan/Location Plan of the industry
20. CA s certificate regarding un-depreciated value of the fixed assets of the industry at the end of last financial year

21. PhotoAttachment
22. ExemptedGstNoAttachment
23. PanCardAttachment

** This is Computer Generated filled Application Form **

PART-A: GENERAL INFORMATION:

- | | | |
|---|---|---|
| 1. Name & Address of the Industry | : | JAGAT VIJAY PRINTERS LLP
B-71,Phase-8, Focal Point,
Ludhiana
Ludhiana East,Ludhiana IV |
| 2. Name & Designation of the Applicant | : | Kultar Krishan/Authorized Signatory |
| 3. (i) Name(s) and Designation of the Occupier | : | K U L T A R
KRISHAN/AUTHORIZED SIGNATORY |
| (ii) Name(s) and Designation of the Director(s)/ Partner(s)/ Proprietor | : | K U L T A R K R I S H A N ,
AUTHORIZED SIGNATORY |
| (iii) Name(s) of person(s) authorized to sign the application form. (Please attach self attested copy of resolution/certificate) | : | KULTAR KRISHAN |
| (iv) Ownership of Industry | : | Partnership Firm |
| 4. Communication Details(Telephone No./Fax No./e-mail etc.) | : | -
-
kultar@punajbkesari.net.in |
| 5. Address of Correspondence | : | House no. 262, Gulab Devi Hospital Road, Aman Nagar, Jalandhar, Jalandhar, Jalandhar, 144001 |
| 6. Total investment of the industry/project | | |
| (i) Total cost of the industry/project(in Lacs) | : | 443.79 |
| (ii) Cost of Plant & Machinery(in Lacs) | : | 443.79 |
| 7. (i) Scale of the Industry(Large/Medium/Small) | : | Small |
| (ii) Category/Type of the Industry | : | ORANGE / 127. Printing press (newspaper, books, magazines, etc./ Gravure printing |
| 8. Name and address of the City/Town/Village/Plot/Khasra/Patwari Halka No. with PIN code where the project site is located | : | B-71,Phase-8, Focal Point, Ludhiana

Ludhiana
Pin - 141010 |
| 9. (i) Total Land area of the industry/project (in square meters) | : | 8342.043 |
| (ii) Built up area of the project(to be mentioned in case of construction/area development projects only) (in square meters) | : | 46644.75 |
| 10. Whether the site of the industry/project is located within or outside the municipal limits (please attach a certificate from the M.C. in this regard) | : | Within M.C. limit |

11. Whether the site of the industry/project is situated in any Focal Points/Industrial Estate developed by the Govt. or any other authorized by the Govt. (please attach a copy of allotment letter of plot/land) : No
12. (i) Whether the site of the industry/project is located within the notified/draft Master Plan/LPA (Local planning Area) of any town/city and if yes, the classification of the area in which the site is located.(Please attach the certificate from the Deptt. of the Town & Country Planning, Punjab in this regard.) : No
- (ii) In case the industry/project is not satisfied in the approved industrial area within the notified/draft Master Plan/LPA, whether it has obtained the change of land Use (CLU) from the competent authority of the State or not and if yes, please attach a copy of the same : No
- (iii) In case the industry/project is not covered under (i) and (ii) above ; please attach a certificate from the deptt. of Town & Country Planning, Punjab regarding the classification of the area in which the site is located and whether CLU is required or not :
13. Whether the industry/project is located in Critically Polluted Area or not and if yes, please indicate the code assigned to the industry by the CPCB/MoEF : NO
14. Month and Year in which the industry was commissioned/is likely to be commissioned : Aug/2010
15. Undepreciated value of the fixed assets of the industry (Please indicate the date as on which the value of fixed assets has been considered) (Applicable in the cases of 'consent to operate' only) : Rs. 443.79 (in Lakhs)
Date:- 31-03-2025
16. Details of consent fee deposited:
- | Sr. No. | Fee For | Amount (In Rupees) |
|---------|-----------|--------------------|
| 1 | CTO Water | 417600.0 |
17. Total No. of average working days in a year and total no. of working shifts per day : 361 days / 2 shifts

18. (a) Total No. of Workers including officials working in industry : 24
- (b) No. of Workers and officials residing in the industrial premises: : 7
- (c) Total population to be served, :
 (i) during construction phase :
 (ii) during operation phase :

(To be mentioned in case of construction/area development projects only)

19. Whether the industry/project:

- (i) is covered under the Environment Impact Assessment (EIA) Notification dated 14.9.2006 as amended from time to time or not and if yes, the status of obtaining environment clearance from MoEF/State Level Environment Impact Assessment Authority : /
- (ii) is covered under the 1st Schedule of Factories Act, 1948 or not if yes, the status of obtaining site clearance from SCA-cum-SAC : /
- (iii) is covered under Press Note-17 (1984 series) or not and if yes, the status of obtaining the environmental from SCA-cum-SAC : /

20. Whether the industry has the complete machinery for which it had obtained 'consent to establish'(NOC) from the Board or not and if not, the details thereof. (To be filled up in case of 'consent to operate' cases only) : /

21. Inspection Audit Type :

Last Consent Details:

Sr. No.	Application Type	Application For	Consent No	Consent For	Date of Issue	Valid Upto
--NIL--	--NIL--	--NIL--	--NIL--	--NIL--	--NIL--	--NIL--

PART-B: TECHNICAL INFORMATION(GENERAL):**1. Raw Material & Chemicals Details:**

Sr. No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	NEWSPRINT PAPERS	13	T/day
2	INK	300	Kgs/day

2. Production Detail:

Sr. No.	Name of the Product produced/to be produced	Quantity of Products produced/to be produced.			
		Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
-----NIL-----					

Sr. No.	Name of the By-Products produced/to be produced	Quantity of By-Products produced/to be produced.			
		Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
-----NIL-----					

3.Details of Power Load/power consumption:

(i) Total power load available with the : 928.0 industry(in KW)

(ii) Power Load required by the industry(in : 928.0 KW)

(iii) Estimated power consumption for : 1350.0 intended production per day(in Units consumed per day)

4. Manufacturing Proceses involved : / No

(please attach separate sheet, in case the space provided herein with is insufficient)

5. Solid Waste Generation Details:

Sr. No.	Source of Generation of Solid Waste		Nature/Type of solid waste	Quantity of Solid Waste generated/to be generated per day	Mode of Disposal
1	WASTAGE OF PROCESS PAPER	Kgs/day	SOLID	600	Sold to Vendor

PART-C: TECHNICAL INFORMATION REQUIRED FOR CONSENT UNDER WATER ACT, 1974 :

1. Source of Water Supply :

(Own Tubewell/Municipal Supply/Surface Water)

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Ground Water (within premises)	SUBMERSIBLE PUMPS	1.0

2. Details of flow measuring devices provided by the industry/project

(i) for measurement of water consumed :

(ii) for measurement of,

(a) Waste water generated :

(b) Waste water recycled :

(c) Waste water discharged :

3. Water Consumption Details:

Sr. No.	Water Consumed For	Quantity(KLD)
1	Domestic	0.7
2	Others WASHING OF PRINTING PLATES	0.3

4. Wastewater Generation Details:

Sr. No.	Wastewater Generated	Quantity(KLD)
1	Domestic	0.7
2	Others WASHING OF PRINTING PLATES	0.3

5. Wastewater Treatment Details:

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	0.7	Yes	Septic Tank
2	Any Other WASHING OF PRINTING PLATES	0.3	Yes	ETP

6. Characteristics of Wastewater:

Sr. No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit
			Untreated	Treated	
-----NIL-----					

7. Treated Wastewater Disposal Details:

Sr. No.	Wastewater Disposal System	Quantity	Mode of Disposal(please indicate the land area in acres in case of disposal onto land for plantation/irrigation)
(i)	Wastewater being / to be recycled with or without treatment	0	
(ii)	Wastewater being/ to be discharged after treatment		
1	Domestic Effluent	0.7	ONTO LAND FOR PLANTATION AFTER SEPTIC TANK
2	Any Other WASHING OF PRINTING PLATES	0.3	Onto land for plantation after treatment with ETP

8. Power consumption details of wastewater treatment facilities :

- (i) Total power load connected to Wastewater treatment facilities(in KW) : 0
- (ii) Average daily power consumption on wastewater treatment facilities(i.e. no. of units consumed/day) : 0

Date: 15/05/2026

Signature of Applicant:

Name: Kultar Krishan

Designation: Authorized Signatory

Address: Ludhiana East

**** This is Computer Generated filled Application Form ****

**** This is Computer Generated filled Application Form ****

Additional Details

Photo(Occupier/ Owner)	 KULTAR KRISHAN
Aadhar Card(Occupier/Owner)	*****
Industry Pan Card	ABBPM8976F
Industry GST No.(Occupier/Owner)	Exempted from G.S.T
Bank Account Details(Industry/Owner)(Name and Passbook)	JAGAT VIJAY PRINTERS LLP
Occupier Details(S/O, D/O)(Occupier/Owner)	KULTAR KRISHAN
Electricity Bills(Include the Electricity Bills no.,PSPCL Consumer ID, Sub-division name With latest bill attachment.)(Occupier/Owner)	JAGAT VIJAY PRINTERS LLP
Permanent Address(Occupier/ Owner)	H.NO 262 GULAB DEVI ROAD AMAR NAGAR JALANDHAR
Other Documents(Passport/ Driving Licence/)(Occupier/Owner)	KULTAR KRISHAN

ANNEXURE -D
PUNJAB POLLUTION CONTROL BOARD

58

Application form for obtaining 'Consent to establish' (NOC)/'Consent to Operate' u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air(Prevention & Control of Pollution) Act, 1981/Authorization under Rule 6 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

Industry ID :- O26LDH4906167

Application ID :- 31808258

From:

JAGAT VIJAY PRINTERS LLP
B-71,Phase-8, Focal Point, Ludhiana
Ludhiana East
Ludhiana IV

To

The Member Secretary,
Punjab Pollution Control Board,
Patiala.

I/We hereby, apply for obtaining,

- (i) 'Consent to establish' (NOC) under the provisions of the Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- (ii) 'Consent to operate' u/s 25/26 of the Water(Prevention & Control of Pollution) Act, 1974.
- ✓ (iii) 'Consent to operate' u/s 21 of the Air(Prevention & Control of Pollution)Act,1981.
- (iv) Authorization under Rule 6 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

1. The detailed information pertaining to my/our industry/project is given in the Annexure-I to this form attached herewith.

2. I/We undertake to furnish any further information sought by the Board from time to time in connection with this application.

3. I/We undertake to obtain revised/varied/fresh consent as the case may be, in case there is any change in the process/product/effluents/hazardous waste etc. before the aforesaid change is affected.

4. I/We that the information furnished herewith is correct to best of my/our knowledge and nothing has been concealed therein. The Board would be at liberty to take penal action against the industry/project and the person(s) responsible to comply with the provisions of the pollution control statues in case information/document is detected as incorrect/false/misleading at any point of time.

5. I/We hereby agree to apply for obtaining renewal of 'consent to operate' (NOC) under the Air(Prevention & Control of Pollution) Act, 1981 and authorization under the Hazardous Wastes(management, Handling and Trans-boundry Movement)Rules, 2008 three months before the expiry of the previous consent(s)/authorization granted to the industry/project.

Date: 15/05/2026

Signature of Applicant:

Name: Kultar Krishan

Designation: Authorized Signatory

**Address: Ludhiana East
B-71,Phase-8, Focal Point, Ludhiana
Ludhiana
Punjab**

Enclosures:

1. OtherDocumentsAttachment
2. ElectricityBillsAttachment
3. BankAccDetailsAttachment
4. AUTHORITY LETTER
5. RETURN REPLY
6. RENT AGRREMENT
7. FEASIBILITY REPORT
8. Plan showing the location of ETP/APCD and all outlets and various channels/pipes/sewers with requisite colours as detailed below: a) Fresh Water : Blue Colour b) Effluent Channel : Red Colour c) Recirculation Water Channel : Green Colour d) Storm Water : Orange Colour e) Domestic Sewer : Dotted Black ink
9. For industry specific guidelines, certificates/ documents as mentioned in the said guidelines (In case of Rice Sheller/Saila Plant/Stone Crusher/Brick Kiln/Hot Mix plant/Cement Grinding units etc.)
10. Certificate of Revenue Authorities (DC/ADC/SDM) indicating the distance of site of industry from the MC limits/Phirni / Lallakir of the nearest village, in case, the industry is to be established at a site other than the site in the industrial area / industrial estate /industrial zone of the draft master plan / industrial zone of the notified master plan
11. Certificate from the Designated Authority to the effect that the site of the project / industry is located in the designated Industrial zone/ area of the notified/ draft Master Plan in which the establishment of such industry/ project is permissible. The undertaking shall clearly indicate the revenue entries I.e. Hadbast Number, khewat /khatauni number and Khasra numbers
12. Allotment letter of the Allotting Authority, if the site of the project is located in the designated Industrial Area/ Industrial Estate/ Focal Point

13. Proof of date commissioning of the Industry (Registration of the industry/ Electricity bill /Sales Tax no)
14. Completion certificate of ETP/APCD alongwith Dimensional Drawing
15. Compliance report of NOC / Consent Conditions in annotated form
16. Analysis report of treated waste effluent / emission from Board / Approved Lab
17. Latest granted CTE/CTO, if obtained offline, then copy of CTE/CTO granted to be uploaded
18. Manufacturing process details along with the process flow chart
19. Site Plan/Location Plan of the industry
20. CA s certificate regarding un-depreciated value of the fixed assets of the industry at the end of last financial year

21. PhotoAttachment
22. ExemptedGstNoAttachment
23. PanCardAttachment

** This is Computer Generated filled Application Form **

PART-A: GENERAL INFORMATION:

- | | | |
|---|---|---|
| 1. Name & Address of the Industry | : | JAGAT VIJAY PRINTERS LLP
B-71,Phase-8, Focal Point,
Ludhiana
Ludhiana East,Ludhiana IV |
| 2. Name & Designation of the Applicant | : | Kultar Krishan/Authorized Signatory |
| 3. (i) Name(s) and Designation of the Occupier | : | K U L T A R
KRISHAN/AUTHORIZED SIGNATORY |
| (ii) Name(s) and Designation of the Director(s)/ Partner(s)/ Proprietor | : | K U L T A R K R I S H A N ,
AUTHORIZED SIGNATORY |
| (iii) Name(s) of person(s) authorized to sign the application form. (Please attach self attested copy of resolution/certificate) | : | KULTAR KRISHAN |
| (iv) Ownership of Industry | : | Partnership Firm |
| 4. Communication Details(Telephone No./Fax No./e-mail etc.) | : | -
-
kultar@punajbkesari.net.in |
| 5. Address of Correspondence | : | House no. 262, Gulab Devi Hospital Road, Aman Nagar, Jalandhar, Jalandhar, Jalandhar, 144001 |
| 6. Total investment of the industry/project | | |
| (i) Total cost of the industry/project(in Lacs) | : | 443.79 |
| (ii) Cost of Plant & Machinery(in Lacs) | : | 443.79 |
| 7. (i) Scale of the Industry(Large/Medium/Small) | : | Small |
| (ii) Category/Type of the Industry | : | ORANGE / 127. Printing press (newspaper, books, magazines, etc./ Gravure printing |
| 8. Name and address of the City/Town/Village/Plot/Khasra/Patwari Halka No. with PIN code where the project site is located | : | B-71,Phase-8, Focal Point, Ludhiana

Ludhiana
Pin - 141010 |
| 9. (i) Total Land area of the industry/project (in square meters) | : | 8342.043 |
| (ii) Built up area of the project(to be mentioned in case of construction/area development projects only) (in square meters) | : | 46644.75 |
| 10. Whether the site of the industry/project is located within or outside the municipal limits (please attach a certificate from the M.C. in this regard) | : | Within M.C. limit |

11. Whether the site of the industry/project is situated in any Focal Points/Industrial Estate developed by the Govt. or any other authorized by the Govt. (please attach a copy of allotment letter of plot/land) : No
12. (i) Whether the site of the industry/project is located within the notified/draft Master Plan/LPA (Local planning Area) of any town/city and if yes, the classification of the area in which the site is located. (Please attach the certificate from the Deptt. of the Town & Country Planning, Punjab in this regard.) : No
- (ii) In case the industry/project is not satisfied in the approved industrial area within the notified/draft Master Plan/LPA, whether it has obtained the change of land Use (CLU) from the competent authority of the State or not and if yes, please attach a copy of the same : No
- (iii) In case the industry/project is not covered under (i) and (ii) above ; please attach a certificate from the deptt. of Town & Country Planning, Punjab regarding the classification of the area in which the site is located and whether CLU is required or not :
13. Whether the industry/project is located in Critically Polluted Area or not and if yes, please indicate the code assigned to the industry by the CPCB/MoEF : NO
14. Month and Year in which the industry was commissioned/is likely to be commissioned : Aug/2010
15. Undepreciated value of the fixed assets of the industry (Please indicate the date as on which the value of fixed assets has been considered) (Applicable in the cases of 'consent to operate' only) : Rs. 443.79 (in Lakhs)
Date:- 31-03-2025
16. Details of consent fee deposited:
- | Sr. No. | Fee For | Amount (In Rupees) |
|---------|---------|--------------------|
| 1 | CTO Air | 33600.0 |
17. Total No. of average working days in a year and total no. of working shifts per day : 361 days / 2 shifts

18. (a) Total No. of Workers including officials working in industry : 24
- (b) No. of Workers and officials residing in the industrial premises: : 7
- (c) Total population to be served, :
 (i) during construction phase :
 (ii) during operation phase :

(To be mentioned in case of construction/area development projects only)

19. Whether the industry/project:

- (i) is covered under the Environment Impact Assessment (EIA) Notification dated 14.9.2006 as amended from time to time or not and if yes, the status of obtaining environment clearance from MoEF/State Level Environment Impact Assessment Authority : /
- (ii) is covered under the 1st Schedule of Factories Act, 1948 or not if yes, the status of obtaining site clearance from SCA-cum-SAC : /
- (iii) is covered under Press Note-17 (1984 series) or not and if yes, the status of obtaining the environmental from SCA-cum-SAC : /

20. Whether the industry has the complete machinery for which it had obtained 'consent to establish'(NOC) from the Board or not and if not, the details thereof. (To be filled up in case of 'consent to operate' cases only) : /

21. Inspection Audit Type :

Last Consent Details:

Sr. No.	Application Type	Application For	Consent No	Consent For	Date of Issue	Valid Upto
--NIL--	--NIL--	--NIL--	--NIL--	--NIL--	--NIL--	--NIL--

PART-B: TECHNICAL INFORMATION(GENERAL):**1. Raw Material & Chemicals Details:**

Sr. No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	INK	300	Kgs/day
2	NEWSPRINT PAPERS	13	T/day

2. Production Detail:

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	Newspaper	Numbers/D ay	201000	201000	201000	201000

Sr. No.	Name of the By-Products produced/to be produced	Quantity of By-Products produced/to be produced.			
		Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
-----NIL-----					

3.Details of Power Load/power consumption:

(i) Total power load available with the : 928.0 industry(in KW)

(ii) Power Load required by the industry(in : 1350.0 KW)

(iii) Estimated power consumption for : 0.0 intended production per day(in Units consumed per day)

4. Manufacturing Proceses involved : / No

(please attach separate sheet, in case the space provided herein with is insufficient)

5. Solid Waste Generation Details:

Sr. No.	Source of Generation of Solid Waste		Nature/Type of solid waste	Quantity of Solid Waste generated/to be generated per day	Mode of Disposal
1	WASTAGE OF PROCESS PAPER	Kgs/day	SOLID	600	Sold to Vendor

PART-D: TECHNICAL INFORMATION REQUIRED FOR CONSENT UNDER AIR ACT,1981 :

1. Sources of Air Pollution :

(a)Boilers/Furnaces :

Sr. No.	Type & Capacity of Boiler/Furnace	Type & Quantity of fuel used/to be used (in TPH and TPD/lts/day)	Details of APCD provided/to be provided	Stack Attached	Height of Stack attached /to be attached (in mts.)	Diameter of Stack at Bottom level	Diameter of Stack at Top level	Whether emission sampling facilities provided or not
-----NIL-----								

(b) D.G Sets :

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	625	150	3.5	Yes

(c) Process Emissions: :

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
-----NIL-----						

2. Characteristics of Emissions :

(i) Flue gas Emissions :

Sr. No.	Stack	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

(ii) Process Emissions:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

3. Power consumption details of Air Pollution Control devices: :

(i) Total power load to Air Pollution Control : 0
Devices(in KW)

(ii) Average daily power consumption on Air : 0
Pollution Control Devices(i.e. no. of units
consumed per hr.& per day)

Date: 15/05/2026

Signature of Applicant:

Name: Kultar Krishan

Designation: Authorized Signatory

Address: Ludhiana East

**** This is Computer Generated filled Application Form ****

**** This is Computer Generated filled Application Form ****

Additional Details

Photo(Occupier/ Owner)	 Kultar Krishan
Aadhar Card(Occupier/Owner)	*****
Industry Pan Card	ABBPM8976F
Industry GST No.(Occupier/Owner)	Exempted from G.S.T
Bank Account Details(Industry/Owner)(Name and Passbook)	Kultar Krishan
Occupier Details(S/O, D/O)(Occupier/Owner)	Kultar Krishan
Electricity Bills(Include the Electricity Bills no.,PSPCL Consumer ID, Sub-division name With latest bill attachment.)(Occupier/Owner)	Kultar Krishan
Permanent Address(Occupier/ Owner)	H.no 262 Gulab Devi hospital road jalandhar
Other Documents(Passport/ Driving Licence/)(Occupier/Owner)	Kultar Krishan

ANNEXURE -E
PUNJAB POLLUTION CONTROL BOARD

69

Application form for obtaining 'Consent to establish' (NOC)/'Consent to Operate' u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air(Prevention & Control of Pollution) Act, 1981/Authorization under Rule 6 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

Industry ID :- O26LDH4906167

Application ID :- 32612184

From:

JAGAT VIJAY PRINTERS LLP
B-71,Phase-8, Focal Point, Ludhiana
Ludhiana East
Ludhiana IV

To

The Member Secretary,
Punjab Pollution Control Board,
Patiala.

I/We hereby, apply for obtaining,

- (i) 'Consent to establish' (NOC) under the provisions of the Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- (ii) 'Consent to operate' u/s 25/26 of the Water(Prevention & Control of Pollution) Act, 1974.
- ✓ (iii) 'Consent to operate' u/s 21 of the Air(Prevention & Control of Pollution)Act,1981.
- (iv) **Authorization under Rule 6 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**

1. The detailed information pertaining to my/our industry/project is given in the Annexure-I to this form attached herewith.

2. I/We undertake to furnish any further information sought by the Board from time to time in connection with this application.

3. I/We undertake to obtain revised/varied/fresh consent as the case may be, in case there is any change in the process/product/effluents/hazardous waste etc. before the aforesaid change is affected.

4. I/We that the information furnished herewith is correct to best of my/our knowledge and nothing has been concealed therein. The Board would be at liberty to take penal action against the industry/project and the person(s) responsible to comply with the provisions of the pollution control statues in case information/document is detected as incorrect/false/misleading at any point of time.

5. I/We hereby agree to apply for obtaining renewal of 'consent to operate' (NOC) under the Air(Prevention & Control of Pollution) Act, 1981 and authorization under the Hazardous Wastes(management, Handling and Trans-boundry Movement)Rules, 2008 three months before the expiry of the previous consent(s)/authorization granted to the industry/project.

Date: 17/07/2026

Signature of Applicant:

Name: Kultar Krishan

Designation: Authorized Signatory

**Address: Ludhiana East
B-71,Phase-8, Focal Point, Ludhiana
Ludhiana
Punjab**

Enclosures:

1. Disposal Marked Green Area
2. BankAccDetailsAttachment
3. OtherDocumentsAttachment
4. ElectricityBillsAttachment
5. GstNoAttachment
6. For industry specific guidelines, certificates/ documents as mentioned in the said guidelines (In case of Rice Sheller/Saila Plant/Stone Crusher/Brick Kiln/Hot Mix plant/Cement Grinding units etc.)
7. Certificate of Revenue Authorities (DC/ADC/SDM) indicating the distance of site of industry from the MC Limits/Phirni / Lallakir of the nearest village, in case, the industry is to be established at a site other than the site in the industrial area / industrial estate /industrial zone of the draft master plan / industrial zone of the notified master plan
8. Certificate from the Designated Authority to the effect that the site of the project / industry is located in the designated Industrial zone/ area of the notified/ draft Master Plan in which the establishment of such industry/ project is permissible. The undertaking shall clearly indicate the revenue entries I.e. Hadbast Number, khewat /khatauni number and Khasra numbers
9. Allotment letter of the Allotting Authority, if the site of the project is located in the designated Industrial Area/ Industrial Estate/ Focal Point
10. Proof of date commissioning of the Industry (Registration of the industry/ Electricity bill /Sales Tax no)
11. Plan showing the location of ETP/APCD and all outlets and various channels/pipes/sewers with requisite colours as detailed below: a) Fresh Water : Blue Colour b) Effluent Channel : Red Colour c) Recirculation Water Channel : Green Colour d) Storm Water : Orange Colour e) Domestic Sewer : Dotted Black ink

12. Analysis report of treated waste effluent / emission from Board / Approved Lab
13. Manufacturing process details along with the process flow chart
14. Site Plan/Location Plan of the industry
15. CA s certificate regarding un-depreciated value of the fixed assets of the industry at the end of last financial year
16. PhotoAttachment
17. PanCardAttachment
18. Completion certificate of ETP/APCD alongwith Dimensional Drawing
19. Compliance report of NOC / Consent Conditions in annotated form
20. Latest granted CTE/CTO, if obtained offline, then copy of CTE/CTO granted to be uploaded

** This is Computer Generated filled Application Form **

PART-A: GENERAL INFORMATION:

- | | | |
|---|---|---|
| 1. Name & Address of the Industry | : | JAGAT VIJAY PRINTERS LLP
B-71,Phase-8, Focal Point,
Ludhiana
Ludhiana East,Ludhiana IV |
| 2. Name & Designation of the Applicant | : | Kultar Krishan/Authorized Signatory |
| 3. (i) Name(s) and Designation of the Occupier | : | K U L T A R
KRISHAN/AUTHORIZED SIGNATORY |
| (ii) Name(s) and Designation of the Director(s)/ Partner(s)/ Proprietor | : | K U L T A R K R I S H A N ,
AUTHORIZED SIGNATORY |
| (iii) Name(s) of person(s) authorized to sign the application form. (Please attach self attested copy of resolution/certificate) | : | KULTAR KRISHAN |
| (iv) Ownership of Industry | : | Partnership Firm |
| 4. Communication Details(Telephone No./Fax No./e-mail etc.) | : | -
-
kultar@punajbkesari.net.in |
| 5. Address of Correspondence | : | House no. 262, Gulab Devi Hospital Road, Aman Nagar, Jalandhar, Jalandhar, Jalandhar, 144001 |
| 6. Total investment of the industry/project | | |
| (i) Total cost of the industry/project(in Lacs) | : | 443.79 |
| (ii) Cost of Plant & Machinery(in Lacs) | : | 443.79 |
| 7. (i) Scale of the Industry(Large/Medium/Small) | : | Small |
| (ii) Category/Type of the Industry | : | ORANGE / 127. Printing press (newspaper, books, magazines, etc./ Gravure printing |
| 8. Name and address of the City/Town/Village/Plot/Khasra/Patwari Halka No. with PIN code where the project site is located | : | B-71,Phase-8, Focal Point, Ludhiana

Ludhiana
Pin - 141010 |
| 9. (i) Total Land area of the industry/project (in square meters) | : | 8342.043 |
| (ii) Built up area of the project(to be mentioned in case of construction/area development projects only) (in square meters) | : | 46644.75 |
| 10. Whether the site of the industry/project is located within or outside the municipal limits (please attach a certificate from the M.C. in this regard) | : | Within M.C. limit |

11. Whether the site of the industry/project is situated in any Focal Points/Industrial Estate developed by the Govt. or any other authorized by the Govt. (please attach a copy of allotment letter of plot/land) : No
12. (i) Whether the site of the industry/project is located within the notified/draft Master Plan/LPA (Local planning Area) of any town/city and if yes, the classification of the area in which the site is located.(Please attach the certificate from the Deptt. of the Town & Country Planning, Punjab in this regard.) : No
- (ii) In case the industry/project is not satisfied in the approved industrial area within the notified/draft Master Plan/LPA, whether it has obtained the change of land Use (CLU) from the competent authority of the State or not and if yes, please attach a copy of the same : No
- (iii) In case the industry/project is not covered under (i) and (ii) above ; please attach a certificate from the deptt. of Town & Country Planning, Punjab regarding the classification of the area in which the site is located and whether CLU is required or not :
13. Whether the industry/project is located in Critically Polluted Area or not and if yes, please indicate the code assigned to the industry by the CPCB/MoEF : NO
14. Month and Year in which the industry was commissioned/is likely to be commissioned : Aug/2010
15. Undepreciated value of the fixed assets of the industry (Please indicate the date as on which the value of fixed assets has been considered) (Applicable in the cases of 'consent to operate' only) : Rs. 443.79 (in Lakhs)
Date:- 31-03-2025
16. Details of consent fee deposited:
- | Sr. No. | Fee For | Amount (In Rupees) |
|---------|---------|--------------------|
| 1 | CTO Air | 417600.0 |
17. Total No. of average working days in a year and total no. of working shifts per day : 361 days / 2 shifts

18. (a) Total No. of Workers including officials working in industry : 24
- (b) No. of Workers and officials residing in the industrial premises: : 7
- (c) Total population to be served, :
 (i) during construction phase :
 (ii) during operation phase :

(To be mentioned in case of construction/area development projects only)

19. Whether the industry/project:

- (i) is covered under the Environment Impact Assessment (EIA) Notification dated 14.9.2006 as amended from time to time or not and if yes, the status of obtaining environment clearance from MoEF/State Level Environment Impact Assessment Authority : /
- (ii) is covered under the 1st Schedule of Factories Act, 1948 or not if yes, the status of obtaining site clearance from SCA-cum-SAC : /
- (iii) is covered under Press Note-17 (1984 series) or not and if yes, the status of obtaining the environmental from SCA-cum-SAC : /

20. Whether the industry has the complete machinery for which it had obtained 'consent to establish'(NOC) from the Board or not and if not, the details thereof. (To be filled up in case of 'consent to operate' cases only) : /

21. Inspection Audit Type :

Last Consent Details:

Sr. No.	Application Type	Application For	Consent No	Consent For	Date of Issue	Valid Upto
--NIL--	--NIL--	--NIL--	--NIL--	--NIL--	--NIL--	--NIL--

PART-B: TECHNICAL INFORMATION(GENERAL):**1. Raw Material & Chemicals Details:**

Sr. No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	NEWS PRINT PAPERS	10	T/day
2	INK	250	Kgs/day

2. Production Detail:

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	NEWS PAPER	Numbers/D ay	130000	130000	130000	130000

Sr. No.	Name of the By-Products produced/to be produced	Quantity of By-Products produced/to be produced.			
		Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
-----NIL-----					

3.Details of Power Load/power consumption:

(i) Total power load available with the : 928.0 industry(in KW)

(ii) Power Load required by the industry(in : 928.0 KW)

(iii) Estimated power consumption for : 1350.0 intended production per day(in Units consumed per day)

4. Manufacturing Proceses involved : / No

(please attach separate sheet, in case the space provided herein with is insufficient)

5. Solid Waste Generation Details:

Sr. No.	Source of Generation of Solid Waste		Nature/Type of solid waste	Quantity of Solid Waste generated/to be generated per day	Mode of Disposal
1	CUTTING FROM PRINTING	Kgs/day	SOLID	5	SOLD TO VENDOR

PART-D: TECHNICAL INFORMATION REQUIRED FOR CONSENT UNDER AIR ACT,1981 :

1. Sources of Air Pollution :

(a)Boilers/Furnaces :

Sr. No.	Type & Capacity of Boiler/Furnace	Type & Quantity of fuel used/to be used (in TPH and TPD/lts/day)	Details of APCD provided/to be provided	Stack Attached	Height of Stack attached /to be attached (in mts.)	Diameter of Stack at Bottom level	Diameter of Stack at Top level	Whether emission sampling facilities provided or not
-----NIL-----								

(b) D.G Sets :

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/to be provided(please define clearly)
1	600	150	3.5	Yes

(c) Process Emissions: :

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
-----NIL-----						

2. Characteristics of Emissions :

(i) Flue gas Emissions :

Sr. No.	Stack	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

(ii) Process Emissions:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

3. Power consumption details of Air Pollution Control devices: :

(i) Total power load to Air Pollution Control : 0
Devices(in KW)

(ii) Average daily power consumption on Air : 0
Pollution Control Devices(i.e. no. of units
consumed per hr.& per day)

Date: 17/07/2026

Signature of Applicant:

Name: Kultar Krishan

Designation: Authorized Signatory

Address: Ludhiana East

**** This is Computer Generated filled Application Form ****

**** This is Computer Generated filled Application Form ****

Additional Details

Photo(Occupier/ Owner)	 Kultar Krishan
Aadhar Card(Occupier/Owner)	*****
Industry Pan Card	ABBPM8976F
Industry GST No.(Occupier/Owner)	G.S.T Applicable, 03AAHFJ1138P1ZA
Bank Account Details(Industry/Owner)(Name and Passbook)	JAGAT VIJAY PRINTERS LLP
Occupier Details(S/O, D/O)(Occupier/Owner)	Kultar Krishan
Electricity Bills(Include the Electricity Bills no.,PSPCL Consumer ID, Sub-division name With latest bill attachment.)(Occupier/Owner)	JAGAT VIJAY PRINTERS LLP
Permanent Address(Occupier/ Owner)	JALANDHAR
Other Documents(Passport/ Driving Licence/)(Occupier/Owner)	Kultar Krishan



Punjab
State Pollution Control Board

Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change
Government of India




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Welcome JAGAT VIJAY PRINTERS LLP

Date : 18-7-2026

Consent Application Details

Application No : 32612184

Congratulations! Application submitted successfully.

Please submit the required enclosures to concerned Office within 48Hrs with online submitted application. Your Consent Application application has been received under the Application Number **32612184**. *(Note this number for future communication and know the online status of the application submitted)*

To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Application Form"

[View Application Form](#)

[Print Application Form](#)

Head Office Address
Member Secretary
Punjab Pollution Control Board
Vatavaran Bhawan, Nabha Road, Patiala, 147001,
Punjab, India
Phone: 91-175-2215793, 2215802
Website: www.ppcb.gov.in
[Regional Office Address](#)

ANNEXURE -F
301
PUNJAB POLLUTION CONTROL BOARD

81

Application form for obtaining 'Consent to establish' (NOC)/'Consent to Operate' u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air(Prevention & Control of Pollution) Act, 1981/Authorization under Rule 6 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

Industry ID :- O26LDH4906167

Application ID :- 31791697

From:

JAGAT VIJAY PRINTERS LLP
B-71,Phase-8, Focal Point, Ludhiana
Ludhiana East
Ludhiana IV

To

The Member Secretary,
Punjab Pollution Control Board,
Patiala.

I/We hereby, apply for obtaining,

- (i) 'Consent to establish' (NOC) under the provisions of the Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- ✓ (ii) 'Consent to operate' u/s 25/26 of the Water(Prevention & Control of Pollution) Act, 1974.
- (iii) 'Consent to operate' u/s 21 of the Air(Prevention & Control of Pollution)Act,1981.
- (iv) Authorization under Rule 6 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

1. The detailed information pertaining to my/our industry/project is given in the Annexure-I to this form attached herewith.

2. I/We undertake to furnish any further information sought by the Board from time to time in connection with this application.

3. I/We undertake to obtain revised/varied/fresh consent as the case may be, in case there is any change in the process/product/effluents/hazardous waste etc. before the aforesaid change is affected.

4. I/We that the information furnished herewith is correct to best of my/our knowledge and nothing has been concealed therein. The Board would be at liberty to take penal action against the industry/project and the person(s) responsible to comply with the provisions of the pollution control statues in case information/document is detected as incorrect/false/misleading at any point of time.

5. I/We hereby agree to apply for obtaining renewal of 'consent to operate' under the water (Prevention & Control of Pollution) Act, 1974 and authorization under the Hazardous Wastes (management, Handling and Trans-boundary Movement) Rules, 2008 three months before the expiry of the previous consent(s)/authorization granted to the industry/project.

Date: 17/07/2026

Signature of Applicant:

Name: Kultar Krishan

Designation: Authorized Signatory

**Address: Ludhiana East
B-71, Phase-8, Focal Point, Ludhiana
Ludhiana
Punjab**

Enclosures:

1. Disposal Marked Green Area
2. Other Documents Attachment
3. Electricity Bills Attachment
4. Gst No Attachment
5. For industry specific guidelines, certificates/ documents as mentioned in the said guidelines (In case of Rice Sheller/Saila Plant/Stone Crusher/Brick Kiln/Hot Mix plant/Cement Grinding units etc.)
6. Certificate of Revenue Authorities (DC/ADC/SDM) indicating the distance of site of industry from the MC limits/Phirni / Lallakir of the nearest village, in case, the industry is to be established at a site other than the site in the industrial area / industrial estate / industrial zone of the draft master plan / industrial zone of the notified master plan
7. Certificate from the Designated Authority to the effect that the site of the project / industry is located in the designated Industrial zone/ area of the notified/ draft Master Plan in which the establishment of such industry/ project is permissible. The undertaking shall clearly indicate the revenue entries I.e. Haddast Number, khewat /khatauni number and Khasra numbers
8. Allotment letter of the Allotting Authority, if the site of the project is located in the designated Industrial Area/ Industrial Estate/ Focal Point
9. Proof of date commissioning of the Industry (Registration of the industry/ Electricity bill /Sales Tax no)
10. Plan showing the location of ETP/APCD and all outlets and various channels/pipes/sewers with requisite colours as detailed below: a) Fresh Water : Blue Colour b) Effluent Channel : Red Colour c) Recirculation Water Channel : Green Colour d) Storm Water : Orange Colour e) Domestic Sewer : Dotted Black ink
11. Analysis report of treated waste effluent / emission from Board / Approved Lab

12. Manufacturing process details along with the process flow chart
13. Site Plan/Location Plan of the industry
14. CA s certificate regarding un-depreciated value of the fixed assets of the industry at the end of last financial year
15. RENT AGREEMENT
16. CETP FLOW DIAGRAM
17. STP/ETP Drawing
18. Completion certificate of ETP/APCD alongwith Dimensional Drawing
19. Compliance report of NOC / Consent Conditions in annotated form
20. Latest granted CTE/CTO, if obtained offline, then copy of CTE/CTO granted to be uploaded
21. PhotoAttachment
22. BankAccDetailsAttachment
23. PanCardAttachment

** This is Computer Generated filled Application Form **

PART-A: GENERAL INFORMATION:

- | | | |
|---|---|---|
| 1. Name & Address of the Industry | : | JAGAT VIJAY PRINTERS LLP
B-71,Phase-8, Focal Point,
Ludhiana
Ludhiana East,Ludhiana IV |
| 2. Name & Designation of the Applicant | : | Kultar Krishan/Authorized Signatory |
| 3. (i) Name(s) and Designation of the Occupier | : | K U L T A R
KRISHAN/AUTHORIZED
SIGNATORY |
| (ii) Name(s) and Designation of the Director(s)/ Partner(s)/ Proprietor | : | K U L T A R K R I S H A N ,
AUTHORIZED SIGNATORY |
| (iii) Name(s) of person(s) authorized to sign the application form. (Please attach self attested copy of resolution/certificate) | : | KULTAR KRISHAN |
| (iv) Ownership of Industry | : | Partnership Firm |
| 4. Communication Details(Telephone No./Fax No./e-mail etc.) | : | -
-
kultar@punajbkesari.net.in |
| 5. Address of Correspondence | : | House no. 262, Gulab Devi
Hospital Road, Aman Nagar,
Jalandhar, Jalandhar, Jalandhar,
144001 |
| 6. Total investment of the industry/project | | |
| (i) Total cost of the industry/project(in Lacs) | : | 443.79 |
| (ii) Cost of Plant & Machinery(in Lacs) | : | 443.79 |
| 7. (i) Scale of the Industry(Large/Medium/Small) | : | Small |
| (ii) Category/Type of the Industry | : | ORANGE / 127. Printing press
(newspaper, books, magazines,
etc./ Gravure printing |
| 8. Name and address of the City/Town/Village/Plot/Khasra/Patwari Halka No. with PIN code where the project site is located | : | B-71,Phase-8, Focal Point,
Ludhiana

Ludhiana
Pin - 141010 |
| 9. (i) Total Land area of the industry/project (in square meters) | : | 8342.043 |
| (ii) Built up area of the project(to be mentioned in case of construction/area development projects only) (in square meters) | : | 46644.75 |
| 10. Whether the site of the industry/project is located within or outside the municipal limits (please attach a certificate from the M.C. in this regard) | : | Within M.C. limit |

11. Whether the site of the industry/project is situated in any Focal Points/Industrial Estate developed by the Govt. or any other authorized by the Govt. (please attach a copy of allotment letter of plot/land) : No
12. (i) Whether the site of the industry/project is located within the notified/draft Master Plan/LPA (Local planning Area) of any town/city and if yes, the classification of the area in which the site is located. (Please attach the certificate from the Deptt. of the Town & Country Planning, Punjab in this regard.) : No
- (ii) In case the industry/project is not satisfied in the approved industrial area within the notified/draft Master Plan/LPA, whether it has obtained the change of land Use (CLU) from the competent authority of the State or not and if yes, please attach a copy of the same : No
- (iii) In case the industry/project is not covered under (i) and (ii) above ; please attach a certificate from the deptt. of Town & Country Planning, Punjab regarding the classification of the area in which the site is located and whether CLU is required or not :
13. Whether the industry/project is located in Critically Polluted Area or not and if yes, please indicate the code assigned to the industry by the CPCB/MoEF : NO
14. Month and Year in which the industry was commissioned/is likely to be commissioned : Aug/2010
15. Undepreciated value of the fixed assets of the industry (Please indicate the date as on which the value of fixed assets has been considered) (Applicable in the cases of 'consent to operate' only) : Rs. 443.79 (in Lakhs)
Date:- 31-03-2025
16. Details of consent fee deposited:
- | Sr. No. | Fee For | Amount (In Rupees) |
|---------|-----------|--------------------|
| 1 | CTO Water | 417600.0 |
17. Total No. of average working days in a year and total no. of working shifts per day : 361 days / 2 shifts

18. (a) Total No. of Workers including officials working in industry : 24
- (b) No. of Workers and officials residing in the industrial premises: : 7
- (c) Total population to be served, :
 (i) during construction phase :
 (ii) during operation phase :

(To be mentioned in case of construction/area development projects only)

19. Whether the industry/project:

- (i) is covered under the Environment Impact Assessment (EIA) Notification dated 14.9.2006 as amended from time to time or not and if yes, the status of obtaining environment clearance from MoEF/State Level Environment Impact Assessment Authority : /
- (ii) is covered under the 1st Schedule of Factories Act, 1948 or not if yes, the status of obtaining site clearance from SCA-cum-SAC : /
- (iii) is covered under Press Note-17 (1984 series) or not and if yes, the status of obtaining the environmental from SCA-cum-SAC : /

20. Whether the industry has the complete machinery for which it had obtained 'consent to establish'(NOC) from the Board or not and if not, the details thereof. (To be filled up in case of 'consent to operate' cases only) : /

21. Inspection Audit Type :

Last Consent Details:

Sr. No.	Application Type	Application For	Consent No	Consent For	Date of Issue	Valid Upto
--NIL--	--NIL--	--NIL--	--NIL--	--NIL--	--NIL--	--NIL--

PART-B: TECHNICAL INFORMATION(GENERAL):**1. Raw Material & Chemicals Details:**

Sr. No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	NEWS PRINT PAPERS	14	T/day
2	INK	150	Kgs/day

2. Production Detail:

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	NEWS PAPER	Numbers/D ay	201000	201000	201000	201000

Sr. No.	Name of the By-Products produced/to be produced	Quantity of By-Products produced/to be produced.			
		Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
-----NIL-----					

3.Details of Power Load/power consumption:

(i) Total power load available with the : 928.0 industry(in KW)

(ii) Power Load required by the industry(in : 928.0 KW)

(iii) Estimated power consumption for : 1350.0 intended production per day(in Units consumed per day)

4. Manufacturing Proceses involved : / No

(please attach separate sheet, in case the space provided herein with is insufficient)

5. Solid Waste Generation Details:

Sr. No.	Source of Generation of Solid Waste		Nature/Type of solid waste	Quantity of Solid Waste generated/to be generated per day	Mode of Disposal
1	CUTTING FROM PRINTING	Kgs/day	SOLID	5	SOLD TO VENDOR

PART-C: TECHNICAL INFORMATION REQUIRED FOR CONSENT UNDER WATER ACT, 1974 :

1. Source of Water Supply :

(Own Tubewell/Municipal Supply/Surface Water)

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Ground Water (within premises)	Submercible Pump	1.5

2. Details of flow measuring devices provided by the industry/project

(i) for measurement of water consumed :

(ii) for measurement of,

(a) Waste water generated :

(b) Waste water recycled :

(c) Waste water discharged :

3. Water Consumption Details:

Sr. No.	Water Consumed For	Quantity(KLD)
1	Domestic	1.2
2	Others Washing of Cloths	0.3

4. Wastewater Generation Details:

Sr. No.	Wastewater Generated	Quantity(KLD)
1	Domestic	0.7
2	Others Washing of Cloths	0.3

5. Wastewater Treatment Details:

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	0.7	Yes	Septic Tank
2	Any Other Washing of Cloths	0.3	Yes	ETP

6. Characteristics of Wastewater:

Sr. No.	Type of Effluent	Parameters	Conc. of Pollutant	Unit
---------	------------------	------------	--------------------	------

			Untreated	Treated	
-----NIL-----					

7. Treated Wastewater Disposal Details:

Sr. No.	Wastewater Disposal System	Quantity	Mode of Disposal(please indicate the land area in acres in case of disposal onto land for plantation/irrigation)
(i)	Wastewater being / to be recycled with or without treatment	0	
(ii)	Wastewater being/ to be discharged after treatment		
1	Domestic Effluent	0.7	ONTO LAND FOR PLANTATION AFER SEPTIC TANK
2	Any Other Washing of Cloths	0.3	Onto land for plantation after treatment with ETP

8. Power consumption details of wastewater treatment facilities :

(i) Total power load conected to Wastewater treatment facilities(in KW) : 0

(ii) Average daily power consumption on wastewater treatment facilities(i.e. no. of units consumed/day) : 0

Date: 17/07/2026

Signature of Applicant:

Name: Kultar Krishan

Designation: Authorized Signatory

Address: Ludhiana East

**** This is Computer Generated filled Application Form ****

**** This is Computer Generated filled Application Form ****

Additional Details

Photo(Occupier/ Owner)	 KULTAR KRISHAN
Aadhar Card(Occupier/Owner)	*****
Industry Pan Card	ABBPM8976F
Industry GST No.(Occupier/Owner)	G.S.T Applicable, 03AAHFJ1138P1ZA
Bank Account Details(Industry/Owner)(Name and Passbook)	JAGAT VIJAY PRINTERS LLP
Occupier Details(S/O, D/O)(Occupier/Owner)	KULTAR KRISHAN
Electricity Bills(Include the Electricity Bills no.,PSPCL Consumer ID, Sub-division name With latest bill attachment.)(Occupier/Owner)	JAGAT VIJAY PRINTERS LLP
Permanent Address(Occupier/ Owner)	H.NO 262 GULAB DEVI ROAD AMAR NAGAR JALANDHAR
Other Documents(Passport/ Driving Licence/)(Occupier/Owner)	KULTAR KRISHAN



Punjab
State Pollution Control Board

Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change
Government of India




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click here for any kind complaints or query



Welcome JAGAT VIJAY PRINTERS LLP

Date : 18-7-2026

Consent Application Details

Application No : 31791697

Congratulations! Application submitted successfully.

Please submit the required enclosures to concerned Office within 48Hrs with online submitted application.

Your Consent Application application has been received under the Application Number **31791697**. (Note this number for future communication and know the online status of the application submitted)

To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Application Form"

[View Application Form](#)

[Print Application Form](#)

Head Office Address
Member Secretary
Punjab Pollution Control Board
Vatavaran Bhawan, Nabha Road, Patiala, 147001,
Punjab, India
Phone: 91-175-2215793, 2215802
Website: www.ppcb.gov.in
[Regional Office Address](#)

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 08/2026
(I.A. No. 102/2026)

M/s Chopra Hotels Private Limited

Appellant

Versus

Punjab Pollution Control Board

Respondent

Date of hearing: 23.02.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Appellant: Mr. Atmaram Nadkarni, Senior Advocate with Mr. Swapnil Gupta, Mr. S.S. Rebello, Ms. Deepti Arya, Ms. Himanshi Nagpal, Ms. Manisha Gupta, Mr. Varun Chugh, Mr. Prashant Rawat, Mr. Harshit Gupta, Mr. Santosh & Mr. Sumit Mishra, Advocates

Respondent: Mr. Sanjay Upadhyay, Senior Advocate with Mr. J.H. Jafri, Ms. Deepmala Chauhan, Ms. Eisha Krishn, Ms. Mansi Bachani, Ms. Fizza Zaidi, Mr. Amrik Singh & Mr. Prabhav Pachory, Advocates for PPCB

ORDER

1. By this appeal filed under Section 16 (c) of the National Green Tribunal Act, 2010 read with Section 33 B of the Water (Prevention and Control of Pollution) Act, 1974 (Water Act, 1974), the appellant has challenged the order of the Respondent – Punjab Pollution Control Board (PPCB) dated 13.01.2026 passed by the PPCB under Section 32 read with Section 33-A of the Water Act, 1974.

2. Learned counsel for the appellant has submitted that the order under challenged in this appeal was at the first instance challenged before the High Court of Punjab and Haryana at Chandigarh in CWP-940-2026 (O&M) and the division bench of the High Court of Punjab and Haryana by the order dated 23.01.2026 had taken the view that the appellant has remedy before the NGT under Section 33B(c) of the Water Act, 1974. Hence, the Civil Writ Petition was disposed of relegating the petitioner to avail the alternate remedy before the NGT.

3. He has further submitted that the above order of the Punjab and Haryana High Court was subject matter of challenge before the Hon'ble Supreme Court in SLP Nos. 3983/2026 and 4053/2026 wherein the Hon'ble Supreme Court has passed the following order on 29.01.2026: -

"1. These two Special Leave Petitions are directed against a judgment dated 23.01.2026 passed by the Division Bench of the Punjab and Haryana High Court whereby the petitioners have been relegated to avail the alternative remedies either under the statute itself or to approach the National Green Tribunal("NGT") under Section 33B(c) of the Water Act.

2. We have heard the learned senior counsel on behalf of the petitioners as well as learned senior counsel along with AG/AAG on behalf of the State of Punjab and its authorities and the learned counsel on behalf of State Pollution Control Board.

3. In our considered opinion, there is no need to interfere with the impugned order of the High Court to the extent of relegating the petitioners to avail the alternative remedy. However, the following clarificatory directions, in the peculiar facts and circumstances of this case, are necessitated:

(i) The petitioners may approach the NGT, if so advised, at the earliest along with an application for interim directions.

(ii) In view of the categorical stand taken on behalf of the petitioners that the hotel has already complied with all the norms including the requisite ETP etc., the petitioners may request the NGT to constitute an expert team to visit the site where officers of the State Pollution Control Board may also accompany. The joint inspection report and/or the separate reports, may be submitted by the State Pollution Control Board and the expert committee constituted by NGT. The NGT may consider the prayer for interim directions. It is, however, clarified that we have not expressed any opinion on merits of such prayer.

4. Till further orders are passed by the NGT, the hotel shall remain non-functional. However, the directions issued by us vide order dated 20.01.2026 with respect to allowing the printing press for the publication of newspaper "Punjab Kesari" to function uninterruptedly, shall continue in force and, thus, the newspaper shall be allowed to publish uninterruptedly without causing any impediment subject to the final order that may be passed by the NGT. The NGT may further also consider the prayer for restoration of electricity power supply for the limited purposes and subject to such terms and conditions as it may deem appropriate to be imposed. We request the NGT to decide the matter expeditiously.

5. The Special Leave Petitions stand disposed of, along with pending application(s), if any."

4. He has submitted that in terms of the above order of the Hon'ble Supreme Court an Expert Committee be appointed by the Tribunal to visit the site and ascertain the correct position.

5. In terms of the order of the Hon'ble Supreme Court, we deem it proper to constitute an Expert Team comprising of the Representative of the Central Pollution Control Board, RO, MoEF & CC, Chandigarh and a Representative of the Director NEERI. RO, MoEF & CC, Chandigarh will act as a coordinating agency in this Expert Team.

6. The Expert Team will visit the site with prior intimation to the officers of the PPCB who will accompany them at the time of inspection as directed by the Hon'ble Supreme Court. The Expert Team will ascertain the factual status and will submit the Joint Inspection Report. It will be open to PPCB to submit the separate report.

7. Let this exercise be completed by the Expert Team within four weeks. Appellant is directed to send a copy of this order to the Members of the Expert Team without any delay and the Registry of the NGT is also directed to forward the same to the Members of the Expert Team immediately.

8. Parties will have an opportunity to file objection to the report of the Expert Team within ten days of submission of the report. Registry is directed to upload the report of the Expert Team in the website immediately after its receipt.

9. List on 07.04.2026.

Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

February 23, 2026
Appeal No. 08/2026
(I.A. No. 102/2026)
AS

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 8/2026

IN THE MATTER OF :-

M/s Chopra Hotels Private Limited

... Appellant

Versus

Punjab Pollution Control Board

...Respondent

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Through



**BIHU SHARMA
COUNSEL FOR THE MOEF & CC
ENROLLMENT NO. D/1574/2003
D-85(LGF) PANCHSHEEL ENCLAVE
NEW DELHI-110017**

PLACE: NEW DELHI

DATE: 03.04.2026

Email: bihusharma@gmail.com

PH: 9811055406

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Appeal No. 08/2026 (I.A. No. 102/2026)**

Report of the Joint Committee constituted in compliance to Hon'ble NGT order dated 23.02.2026 in Appeal No. 08 of 2026 (I.A. No. 102/2026) in the matter of M/s Chopra Hotels Private Limited Vs Punjab Pollution Control Board

1.0 Background and the Directions of Hon'ble National Green Tribunal

The present matter pertains to Appeal No. 08/2026 along with I.A. No. 102/2026, titled M/s Chopra Hotels Private Limited vs Punjab Pollution Control Board, before the National Green Tribunal (NGT), Principal Bench, New Delhi. The appeal has been filed under Section 16(c) of the National Green Tribunal Act, 2010 read with Section 33B of the Water (Prevention and Control of Pollution) Act, 1974, challenging the order dated 13.01.2026 issued by the Punjab Pollution Control Board (PPCB) under Sections 32 and 33A of the Water Act, 1974.

Aggrieved by the said order, the appellant initially approached the Punjab and Haryana High Court by filing CWP No. 940 of 2026, which was disposed of by the Hon'ble High Court vide order dated 23.01.2026, granting liberty to the appellant to avail the alternative statutory remedy before the NGT.

Thereafter, the matter was carried before the Hon'ble Supreme Court through SLP Nos. 3983/2026 and 4053/2026, wherein the Hon'ble Supreme Court vide order dated 29.01.2026 upheld the High Court's direction and permitted the appellant to approach the NGT and seek appropriate interim relief, including constitution of an expert team to inspect the site and verify the compliance status of the unit.

Pursuant to the above directions, the matter was taken up by the NGT on 23.02.2026, and the Tribunal constituted an Expert Team comprising representatives of CPCB, Regional Office of MoEF&CC, Chandigarh and NEERI to carry out site inspection and submit a report on the factual environmental status of the hotel unit.

The Hon'ble National Green Tribunal in the Order dated 23.02.2026 (Annexure-1) has issued Directions as under:

Para-05: In terms of the order of the Hon'ble Supreme Court, we deem it proper to constitute an Expert Team comprising of the Representative of the Central Pollution Control Board, RO, MoEF& CC, Chandigarh and a Representative of the Director NEERI. RO, MoEF& CC, Chandigarh will act as a coordinating agency in this Expert Team.

Para-06: The Expert Team will visit the site with prior intimation to the officers of the PPCB who will accompany them at the time of inspection as directed by the Hon'ble Supreme Court. The Expert Team will ascertain the factual status and will submit the Joint Inspection Report. It will be open to PPCB to submit the separate report.

Para-07: Let this exercise be completed by the Expert Team within four weeks. Appellant is directed to send a copy of this order to the Members of the Expert Team without any delay and the Registry of the NGT is also directed to forward the same to the Members of the Expert Team immediately.

Para-08: Parties will have an opportunity to file objection to the report of the Expert Team within ten days of submission of the report. Registry is directed to upload the report of the Expert Team in the website immediately after its receipt.

2.0. Compliance of the orders of Hon'ble National Green Tribunal:

2.1 Composition of the Joint Committee:

The Hon'ble NGT, vide order dated 23.02.2026, constituted an Expert Team comprising of the Representative of the Central Pollution Control Board, RO, MoEF& CC, Chandigarh and a Representative of the Director NEERI. RO, MoEF& CC, Chandigarh (act as a coordinating agency in this Expert Team) to conduct a site visit and collect relevant information to verify the facts raised by the applicant. The committee is comprised of following members was composed:

- ❖ Dr. K.Muthamizh Selvan Scientist-E, Regional Office, MoEF&CC Chandigarh (Representative from MoEF&CC Chandigarh)
- ❖ Er. Jagdish Prasad Meena, Sc-E, CPCB Regional Directorate, Chandigarh (Representative of CPCB)
- ❖ Dr. Raman Sharama, Sc-E, NEERI Regional office Delhi (Representative from NEERI)

The Joint Committee conducted a site visit on March 17, 2025, along with officials from PPCB, Municipal Corporation (MC) Jalandhar, and the hotel representative, who was also present

during the visit, to verify the facts and assess compliance with environmental norms. The Committee also inspected the Sewage Treatment Plant (STP) and Effluent Treatment Plant (ETP) installed for the treatment of wastewater generated from domestic and laundry operations, respectively. The details of officials presence is annexed as **Annexure II**

5.0 Factual Report of Joint Committee on issues raised in the letter petition:

The factual report with regards to the issues raised in the letter petition based on the observations made during the site visits and the information collected during the visit, is submitted as follows:

1. At the time of the visit, the Committee has observed that the hotel was closed in compliance with the directions issued by PPCB dated 13.01.2026. Further, in the presence of the committee members, the hotel was unsealed on the day of the visit (17.03.2026) by the Municipal Corporation (MC), Jalandhar to facilitate verification of the hotel premise. The Committee then entered the hotel premises to verify the facts. After completion of the visit, the hotel was sealed again by the Municipal Corporation (MC), Jalandhar team.
2. At the time of the visit, the Committee observed that all activities of the hotel, along with its STP and ETP, were non-operational in compliance with the PPCB closure directions issued under Sections 32 and 33A of the Water (Prevention and Control of Pollution) Act, 1974, dated 13.01.2026.
3. The Punjab Pollution control board (PPCB) has issued the closure order for the project due to non-compliance of Consent to Operate and the officials of PPCB informed that the untreated water was seen released in to the sewer during their inspection. ETP installed by the Project Proponent (PP) has no consent from the PPCB.
4. The Municipal Corporation of Jalandhar has informed that closure order was issued to the project due to the construction of canopy without the approval. The canopy was not in the approved layout plan.
5. The Project Proponent (PP) has obtained permission from the Punjab Water Regulation and Development Authority (PWRDA) on 26.02.2026 for abstraction of the ground water, which is valid up to 25.02.2029, with a permitted water abstraction limit of 1350 m³/month. The copy of PWRDA permission is enclosed as **Annexure-III**.

6. The Project Proponent (PP) has installed one borewell within the premises to meet its water requirement. An electromagnetic-type flow meter has been installed at the borewell, and records of fresh water consumption are being maintained. As per the logbook records, the average water consumption for the month of December was 804 m³/month (25.93 m³/day). For January 2026 (13 days), the average water consumption was calculated to be 27.53 m³/day, which is within the permissible limit of 1350 m³/day as approved by PWRDA.
7. As informed by the hotel representative, the hotel is having 70 rooms, one Banquet Hall of capacity 200-250 persons, 02 restaurants of capacity 70 persons each and one bar room of capacity 55 persons.
8. The Hotel has installed STP of capacity 70 KLD based on Biological Treatment which was not in operation during visit. The STP is comprised of Oil Grease removal system> Equalization Tank > Primary Tube Settler > MBBR Tank > Secondary Tube Settler > Multi Grade Filter > Activated Carbon Filter > Plate & Frame Filter Press for Sludge Dewatering System.
9. At the time of the visit, the Committee observed that the STP has been provided with an electromagnetic flow meter at the inlet and final outlet for measuring wastewater generation and discharge. Further, the Committee observed that a logbook of STP is being maintained.
10. At the time of the visit, the Committee observed that the kitchen effluent is segregated and routed through an oil and grease removal system to recover oil and grease before conveying the effluent to the in-house STP for further treatment.
11. The Project Proponent (PP) has installed a separate energy meter at STP but the record of the same was not produced.
12. The hotel has also provided one ETP of capacity 6 KLD for the treatment of trade effluent generated from laundry section. The ETP is comprised of Collection tank> Chemical dosing> Primary Tube Settler >Aeration Tank >Secondary Tube settler>Multi Grade Filter > Activated Carbon Filter.
13. At the time of the visit, the Committee observed that the ETP has been provided with an electromagnetic-type flow meter at the inlet and final outlet for measuring wastewater generation and discharge. Further, the Committee observed that a logbook of the ETP is being maintained. As per the logbook records for November 2025 and December 2025, approximately 1.8 KLD of effluent was generated from the laundry section.

14. The Project Proponent (PP) has obtained a No Objection Certificate (NOC) dated 11.09.2014 from the Municipal Corporation, Jalandhar, for the discharge of its wastewater into the sewer network of the MC, which is further treated at the treatment plant installed by the Municipal Corporation, Jalandhar, at Pholriwal. (**Annexure-IV**)
15. The Project Proponent (Hotel) has also provided a rainwater harvesting pit at the backside of the premises, and proper demarcation has been made for the same.
16. The hotel has installed suction hoods in the kitchen along with a proper ducting system. It was further informed that the stack height provided with the ducting has been enhanced and appears to be adequate.
17. The hotel has installed two DG sets of 380 KVA capacity each, provided with separate acoustic enclosures (canopies) and separate adequate stack height for proper dispersion of emissions.
18. The Project Proponent (PP) has produced records indicating that it had obtained membership and entered into a waste off take agreement dated 02.02.2026 with M/s J.K. Trading, Jalandhar, valid up to 01.02.2027, for the disposal/sale of spent oil generated during the servicing of DG sets. The copy enclosed as **Annexure-V**
19. The Project Proponent (PP) has provided a separate hazardous waste storage room with a lock-and-key arrangement at the backside of the hotel. However, no records with respect to the generation, storage, and disposal of hazardous waste were maintained. During the visit, no hazardous waste was found stored in the storage room, and no ETP sludge was observed within the premises.
20. Further, the committee observed that solid waste has been stored in a room at the backside of the premises. The hotel has installed a mechanical composter for in-house management of wet waste; however, the same appeared to be under-capacity and not effectively utilized. Further, the hotel representative informed that solid waste is being handed over to Municipal Corporation (MC) personnel/vendor for disposal. In addition, it was informed that the hotel is in the process of procuring a 100 kg/day capacity composter for processing wet waste.
21. At the time of visit, the Project Proponent (PP) produced records indicating that it had obtained membership and entered into a Solid and Wet waste off take agreement dated 01.04.2025 with M/s Shakti Garbage, Jalandhar, valid up to 31.03.2026, for the collection, transportation, treatment, and disposal of solid waste generated from the hotel premises. Copy enclosed as **Annexure-VI**.

22. As informed by PPCB, The Project Proponent (PP) has not applied for obtaining authorization under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for used oil, ETP sludge.
23. The Consent to Operate expired on 31.03.2025 under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as granted by PPCB. Further, as reported by PPCB, the Project Proponent (PP) has not obtained permission for operation of the ETP as stipulated in the Consent to Operate granted under the Water Act, 1974; therefore, the PP is required to obtain a varied Consent to Operate under the water Act. However, it has been informed that the PP has submitted an application for renewal/variation of the same.
24. During the inspection, the hotel representative informed that flow meters have been installed at the inlet and outlet of both the STP and ETP units. The hotel has also upgraded the stacks of the DG sets. Additionally, a dedicated hazardous waste storage room has been developed for the safe storage of sludge generated and used oil. The visit was carried out to verify compliance and address the violations of environmental norms as reported earlier by PPCB.

Suggestions

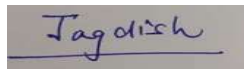
1. The Project Proponent shall obtain varied/amended Consent to Operate from the Punjab Pollution Control Board for the ETP installed for treatment of laundry effluent, as the same is not covered under the existing Consent to Operate granted under the Water (Prevention and Control of Pollution) Act, 1974.
2. The Project Proponent (PP) shall maintain a separate energy consumption logbook for the ETP (for laundry effluent) and the Sewage Treatment Plant (STP) to ensure proper operation of the same.
3. The Project Proponent (PP) shall also install a mechanical sludge dewatering system for handling sludge generated from the ETP and maintain proper records regarding the generation, handling and disposal of the sludge.
4. The Project Proponent shall obtain authorization under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from the Punjab Pollution Control Board (PPCB) for the generation of used oil, ETP sludge and maintain proper records regarding its generation, storage and disposal.
5. The Project Proponent (PP) shall obtain membership from the TSDF facility at Derabassi (Nimbua) for the final disposal of ETP sludge.

6. The Project Proponent (PP) shall ensure segregation of waste at source and in-house processing of biodegradable waste generated from kitchen and restaurant activities as per the provisions of the Solid Waste Management Rules, 2016, and ensure proper operation and maintenance of the bio-composter installed within the premises.
7. The Project Proponent shall ensure periodic cleaning and maintenance of the rainwater harvesting pits installed within the premises before the pre-monsoon season, and records of the same shall be maintained.

Conclusions:

The above factual report of the Joint Committee, submitted in compliance with the orders of the Hon'ble NGT, is presented for consideration and may kindly be taken on record. The Joint Committee shall abide by any further directions of the Hon'ble NGT in this matter.

5.0 Joint Committee :(As per order of the Hon'ble NGT Principal Bench, New Delhi dated 23.02.2026)

Name & Designation	Organizations /Institutes / Departments	Signature
Dr. K. Muthamizh Selvan Scientist-E,	Regional Office, MoEF&CC Chandigarh (Representative from MoEF&CC Chandigarh	
Dr. Raman Sharama, Scientist-E,	Regional Office NEERI, Delhi (Representative from NEERI)	
Er. Jagdish Prasad Meena, Scientist- 'E'	Central Pollution Control Board, Regional Directorate, Chandigarh (Representative of CPCB, RD Chandigarh)	



PUNJAB POLLUTION CONTROL BOARD
ZOKNAL OFFICE NEAR WATER TANK FOCAL POINT JALANDHAR.

Website:- www.ppcb.gov.in



Office Dispatch No :
OCMMS/HWM/2026/006175

Registered/Speed Post

Date:

Industry Registration ID : R14JAL829021

Application No : 32060665

To,
VIRINDER KUMAR
D-51,SSGC,JALANDHAR
JALANDHAR,PUNJAB-144001

Subject: **Fresh Authorization for operating a facility for Collection, Generation, Storage, Transportation, Reception, Reuse, Recycling, Utilisation, Treatment, Disposal, of Hazardous Wastes as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 .**

VIRINDER KUMAR of J k trading co is hereby granted an authorisation based on the enclosed signed inspection report for Collection, Generation, Storage, Transportation, Reception, Reuse, Recycling, Utilisation, Treatment, Disposal, on the premises situated at D-51 ssgc kapurthala road jalandhar, Jalandhar ii, Jalandhar ii-144001

1. Particulars of Authorization granted to the Industry

Authorization No	HWM/Fresh/JAL2/2026/32060665
Date of issue :	16/07/2026
Date of expiry :	27/05/2029
Authorization Type :	Fresh

2. Particulars of the Industry

Name & Designation of the Applicant	VARINDER KUMAR, (PROPRIETOR)
Address of Industrial premises	J k trading co, D-51 ssgc kapurthala road jalandhar, Jalandhar ii,Jalandhar ii-144001
Capital Investment of the Industry	31.06 lakhs
Category of Industry	Red
Type of Industry	Recycling/Reprocessing of hazardous wastes covered under schedule-IV of the HWM Rules 2008.
Scale of the Industry	Small
Office District	Jalandhar ii

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J k trading co,D-51 ssgc kapurthala road jalandhar,Jalandhar ii,Jalandhar ii,144001

Page1

3. Particulars of Wastes

Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc	Quantity (ton/annum)
Schedule I 5.1-Used or spent oil	Generation , Collection , Storage , Transportation , Reception , Reuse , Recycling , Utilisation , Treatment , Disposal	1600 KL/Annum
Schedule I 5.2-Wastes or residues containing oil	Generation , Collection , Storage , Transportation , Reception , Reuse , Recycling , Utilisation , Treatment , Disposal	930 KL/Annum
Schedule I 4.5-Spent clay containing oil	Generation , Collection , Storage , Transportation , Reception , Reuse , Recycling , Utilisation , Treatment , Disposal	20 T/Annum
Schedule I 35.1-Exhaust Air or Gas cleaning residue	Generation , Collection , Storage , Transportation , Reception , Reuse , Recycling , Utilisation , Treatment , Disposal	0.06 T/Annum
Schedule I 4.1-Oil sludge or emulsion	Generation , Collection , Storage , Transportation , Reception , Reuse , Recycling , Utilisation , Treatment , Disposal	13 T/Annum
Schedule I 36.2-Spent carbon or filter medium	Generation , Collection , Storage , Transportation , Reception , Reuse , Recycling , Utilisation , Treatment , Disposal	0.05 T/Annum

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J k trading co,D-51 ssgc kapurthala road jalandhar,Jalandhar ii,Jalandhar ii,144001

Page2

4. The authorisation is subject to the general and specific conditions as appended with the Authorization.



16/07/2026

(Er.Sukhwant singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Regional Office, Kapurthala.



16/07/2026

(Er.Sukhwant singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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J k trading co,D-51 ssgc kapurthala road jalandhar,Jalandhar ii,Jalandhar ii,144001

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TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on *Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty*.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. SPECIFIC CONDITIONS

- 1) The industry shall not collect, transport, store or utilize any hazardous waste falling under HW Category 5.2 without obtaining the requisite Consent to Operate (CTO), Authorization and Registration from PPCB/CPCB, as applicable.
- 2) An Actual User Passbook may be issued to the industry for collection and utilization/re-processing of Hazardous Waste Category 5.1 @ 2400 KL/annum up to 27.05.2029, in sync with the validity of the existing CTOs, along with registration of the vehicles as per the details submitted above.



16/07/2026

(Er.Sukhwant singh)
Environmental Engineer

*For & on behalf**of***(Punjab Pollution Control Board)**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI
APPEAL NO. 18 OF 2026**

IN THE MATTER OF:

JAGAT VIJAY PRINTERS LLP

...APPELLANT

VERSUS

PUNJAB POLLUTION CONTROL BOARD

...RESPONDENT

VAKALATNAMA

KNOW ALL to whom these present shall come that I, Ashok Kumar, authorized representative of Appellant in the captioned matter, do hereby appoint:

Swapnil Gupta, Shivambika Sinha, Nimita Kaul, Ujjal Banerjee, Harshit Gupta, Vaibhav Mendiratta, Tarun Mishra, Abhishrut Singh Capital Law Chambers LLP, having office at: D-251, Ground Floor, Defence Colony, New Delhi Ph: +91 9871988051 (herein after called the advocate/s) to be my/our Advocate/s in the above noted case authorized them:

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me.

To sign, file, verify and present pleadings, appeals, cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents and to admit and/or deny the documents of opposite party.

And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I undertake that I or my duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case.

The fee settled is only for the above case and above Court.

IN WITNESS WHEREOF I do hereunto set my hand to these presents the contents of which have been understood by me on this 18 day of July 2026.

Accepted subject to the terms of fees.

For Jagat Vijay Printers LLP

Advocate

D/2596/2010

D/4415/2021

**Authorised Signatory
Client**



Printers of:

PUNJAB KESARI GROUP

JAGAT VIJAY PRINTERS LLP

CIVIL LINES, JALANDHAR-144001 (INDIA)

LLPIN-ACN-8197

PHONES: 5067200, 2280104

FAX: (91)-(181)2280111(4Lines)

EXTRACT OF THE RESOLUTION PASSED BY CIRCULATION BY THE DESIGNATED PARTNERS OF M/s JAGAT VIJAY PRINTERS LLP ON FRIDAY, THE 15th DAY OF MAY, 2026

Authorization to initiate Legal Proceedings against The Punjab Pollution Control Board

"RESOLVED THAT the consent of the Designated Partners be and is hereby accorded to authorize Mr. Ashok Kumar, aged about 39 years, S/o Sh. Sube Singh, having office at 1012, 10th Floor, Ansal Bhawan, KG Marg, New Delhi – 110001, to file or initiate appropriate legal proceedings, including but not limited to filing of appeals, petitions, applications, and affidavits before the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi, or any other court, forum or any judicial/quasi-judicial authority, in respect of the actions taken by the Punjab Pollution Control Board (PPCB).

RESOLVED FURTHER THAT Mr. Ashok Kumar be and is hereby authorized to sign vakalatnama, documents, affidavits, petitions, appeals, replies, rejoinders, engage and appoint counsels and to do all such acts, deeds and things as may be required or considered necessary and expedient in relation thereto."

**CERTIFIED TRUE COPY
FOR M/S JAGAT VIJAY PRINTERS LLP**


Avinash Chopra
Designated Partner
DPIN: 00546721


Amit Chopra
Designated Partner
DPIN: 00546733



Capital Law Chambers LLP <contact@capitallaw.in>

Advance Service of Rejoinders in Jagat Vijay Printers LLP v. Punjab Pollution Control Board – Appeal Nos. 16, 17 & 18 of 2026

1 message

Capital Law Chambers LLP <contact@capitallaw.in>

Mon, Jul 20, 2026 at 11:47 AM

To: office@aparlaw.in, courtclerk@aparlaw.in

Cc: Swapnil Gupta <swapnil@capitallaw.in>, Harshit Gupta <harshit.gupta@capitallaw.in>, Rashmi Kumari <rashmi@capitallaw.in>

Dear Sir/Ma'am,

Please see attached with this email, a copy of rejoinders being filed in the captioned appeals pending before Hon'ble NGT New Delhi.

Kindly treat this as advance service on Respondent.

Regards,
Harshit

Harshit Gupta
Associate
Capital Law Chambers LLP
D-251, Ground Floor,
Defence Colony,
New Delhi - 110024.
M: 9650583640

3 attachments

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